18016 has.

## BUSINESS ADVISORY COMOMPTEE

## Thanty-mecichar Repont

The Minister of Parliamontary Atiaire (Shy Satya Nemeyan 8imal: I beg to move:
"That this House agrees with the Thirty-eighth Report of the Business Advisory Commullee presented to the House on the lst May, 1959."

17r. Epenker: The question is:
"That this House agrees with the Thirty-eishth Report of the Eusiness Advisory Committee presented to tife Ziowse on the ist May, 1959.2

The motion was adopted.

### 18.17 hrs

DISPLACMD PERSONS (COMPENSATION AND RHEABILI. TATION) AMGNDMEFT BILFContd.

Mir. Spenker: The House will now take up further consideration of the following motion moved by Shri Mehr Chand Khanna on the lst May, 1959, namety:-
"That the Bill further to amend the Displaced Persons (Compenaation and Rehabilitation) Act, 1954, be taken into consideration."

Shri D. C. Sharma may kindly continue his speech.
Shri Naushir marucha (I2ast Ehandesh): Before we proceed with the Bill, I deaire to raise a point of order. The point of order is that this Bill viotates article is in that it denies equal protection of the buw. The Bill specifically singles out displaced persons trom among Government debtors for imprisonment for dubult of payment. Other Covernment debtors are not sent to prison for non-payment of debt. Now Government hive

Amendment Bill
got a class of people who have to pay Government debtes. Out of these debtors ordy these people ate aingled out for imprinonment; othes Government debtors are not sent to prison. Therefore, equal protection of laws to a section of the Government debtors is denied and so it violates article 14. Apart from the fact that the proviaions of the Bill are harsh. severe and all that, why should onfy displaced persons be singlod out out of the whole lot of Government debtors for treatment of imprisonment for default? I submit that the Bint violates article 14 and is, therefore, out of order.

Mr. Speaker: All right, let me conwider this matter. Inet Ehri Eharnsat continue his speech. In the meanwhile, I will consider the point of arder.

An Eion. Mesmber: What is the time left?

Mr. Speaker: I am afraid, no time $i s$ left. The tume alotted was 18 hours. Time already taken is 1 hour and 45 minutes. Now, are thece many amendments to this?

Pandtt Thakur Das Eharvage: (Hissar): There are many amendmaenta.

Mr. Speaker: Let us consider it for half an hour more.

Pandif Thakar Das Bhargava: The amendments are to be moved.

Mr. Speaker: We will finish all the stages by quarter pant one.
ghat Fantgrah (Puri): By 1.30.
Mr. Speaker: Let us see. How. Members will kindly be briel. Now. before I cull upon the hom. Member to continue his apeech, what hes the hoe. yinister to my regarding the point thent has been raised by 8 thri mharucha? Shari Bharucha mays that the evaral 1uw prevents the Government from excerciaing any sight of arnotiont displaced persen toc detenits in peymyent of dabl.

Ebut Namith Elearaoba: I could understand a distinction being made between persons who are debtox of Government and persons who are debtory of private parties. I can understand distinction being made there. In this case, the Bill makes a distinction between Government debtors and Government debtors.

Paodit Thakwr Das Rhargava: May I add that according to this law even dobts which are barred by limitation are sought to be recovered by sending a person to jail? Ordinazily, no money can be recovered it it is barred by time.

Shrt V. P. Nayar (Quilon): One departure muat not justify the other.

Pandit Thakar Dns Bhargava: Therefore, that also offends article 14, that is my submission.

Bhrt Narayanankutty Menom (Mukandapuram): Only one point is involved in Shri Bharucha's point of order: whether the refugees by themselves are a class of persons. If it is conceded that they are a class of persons by themselves then certainly a provision can be made, because that would amount to a reasonable restriction oniy.

Mr. Speaker: The hon. Minister has pointed out to me that all that is sought to be done under this Bill is to withdraw the exemption from arrest that is conferred under the original Act.

Fandit Tmaker Das Bhargava: Oniy, the rights are not there for the Governmeat to imprison a person. There is no exemption as such. Eindiy ree the whole Bill. Iven the disability of the Government is now mought to de removed.

Shal Nament Tharmelia: Now the exemption is souccht to be withdrawn.

Mr. Apanker: That in all right. There are two thing-ane thing la to impose or clothe the Goverument with the
right to arreat some people as againat some others; and another is to say that under an existing Act exemption was allowed and that exemption clause is removed. Am I to understand it that way?

Pandit Thakrar Das Bhargave: No, Sir.

The Mintster of Rehabiutation and Minority Altairy (Bhri Mehr Chand Thanna): If you read section 21, it is clearly laid down there. This Act was passed by this House in 1956. There are three things, namely, that arrears can be realised as arrears of land revenue, that final authority will be the heirarchy of the Chief Settlement Commissioner and that even the law of limitation will not apply to these debts. These are the three things that are included in section 21 which was passed by this House. Then, with a view to give a certain amount of concession to a DP we inserted under clause 30 exemption from arrent.

Now, there are three stages where arrears of land revenue are to be realised. First is demand, second is attachment and the third is arrest, If Shri Bharucha objects to this little amendment which I have moved and which, I feel, is in the interest of the displaced person because I am providing him certain sateguards under section 30 , how would he react if I were to sey that this section 30 be abrogated totally? If section 30 is abrogated totally then the law, as it atanda and is applicable to the ordinary national of the State shall apply. What would be his objection to that, that is, if we abrogate section 307 Now, I am asking for the amendment of section 50 in the interest of a displaced person. I am giving him sateEuards..... (Interruption) and the safeguards are that instead of givine him to the civil authority, the tehail. der, naib-tehsildar and all that, I am asking his case to be dealt with and taken up at the highest level of the Chief Settlement Commishoner, who

## [Shri Mehr Cband Khanna]

is the highest authority in my Ministry. But if it is felt that I am doing something which is not desirable and that instead of giving him certaln concessions and not treating him as a normal citizen of the land, I am taking away certain rights then the best course would be to abrogate section 30 . I am prepared to consider that, because the moment section 30 is abrogated, they will be at par with an ordinary national of the State and will be ordinary DPs.

Paailt Thakwr Das Bhargava: Right to recover past debts which cannot be recovered from any other person in India is a piece of concession or is unredeemed tyranny?

Shri Michr Chased Ehanaa: May I submit that this Act was passed by this House and, as you will see, in sub-section 3 of section 21 there is a specific provision that even the law of limitation shall not apply. That power has been given to me by this House. Today, after three years to say that this is ultra vires of the Con-stitution-if it was so, I am sure the friends of the DPI would have gone and taken a writ from the High Court or would have done something in that respect.
Pandit Thakur Das Rharsura: It was pointed out even at that time by me.

Mir. Epeaker: I have got both sides. Now, objection has been taken by Shri Bharucha that this Bill makes a dircrimination between one set of DPs and another set of DPs.

Ethet Naumhir Bharwelas: One ret of Government debtors and another set of Government debtors.

Me. Eppaker: Government debtors, in view of the addition of sub-clause 2 to exinting section 30 . Section 80 daten:

No parton shall be liable to arreat or imprisonment in pur-
ouance of any process iscued for the recovery of any sum due under thus Act which is recoverable as an arrear of land revenue."

It is open to this Houce to abrogate this altogether and withdraw this exemption. Instend of doing so, the hon. Minister saya that he has clothed the Chief Settlement Commissioner with authority to declde in proper cases that this exemption may not apply. Instead of thls, the alternative, as he says, is to move for ite removal. Of course it is for the House to accept it or not to accept 1t. But under those circumstances he has gone half way, at any rate, to give some concession.

So far as the point that was raised by Thakur Dasji is concerned, limitation itself has been abrogated. It may be very harmful, but this House has passed it. Section 21, sub-section 8 says:

> "Tor the purpose of this section a sum shall be deemed to be payable to the Custodian by notwithstanding that its recovery is barred by the Indian Imitation Act, 1808."

Hon. Members must submit to the Act that has been pased by this House so long as it stands on the atatute book.

I do not find that there is any objection on the ground that it is discriminatory legislation. But anyhow it is for the House to decide such important matters on which there can be difference of opinion. The Spenker never takes the responsibility of deciding them himselir. Therefore, bon, Members, who have heurd both sides, should decide ultimately to accept or reject the Bill.

Evis D. O. Eharma (Charimpurs):
Mr. Speaker, $\mathrm{Stran}_{\mathrm{Z}} \mathrm{I}$ gubmaitted last thme that three comstruetive sugges-
tions have been made with regard to the improvement of this Bill One of those was that the Bill should be circulated for eliciting public opinion. I think that only those Bills are circulated for public opinion where there is same conflict of opinion. Those are Bill which deal with the quemtion of reforms-social, legal and juridical. I do not think that in a matter where debts have to be recovered and where obligations which have once been entered into and have to be discharged, we should seek public opinion. I think, public opinion in this matter is very clear and that is that oblitations once undertaken must be fulfilled.

Again, it has been said that we should set up an evaluation committee for soing into the whole gamut of refugee rehabilitation. I feel that It is too late in the day to do so. This problem has been with us all these years and 1 believe every hon. Member of Parliament, every public worker and every legislator all over India-everyone of these persons-has been doing consciously or unconsciously this work of evaluation. Persons come to us with their grievances and we bring them to the notice of the hon. Minister and other functionaries. So, 1 think that eveluation is being done on an individual level, which is much better than evaluation which may be done by any committee or, as you know, this kind of evaluation is much better than a collective kind of evaluation done by some hon. Members.

Then, it has been said that we should have a screening committee. I cannot understand what the screening committee is going to do. The screening cormmittee is going to consist of the Searetary of the Rehabilitation Minimtry, a reprementative of refugees and a Member of Parinment I do not know whether the screening committere will have to alt perpetually or contimuovly or will be appointed for a particular period of time. I do not
thunk that these three wise men can solve this problem. I believe that they would not have much more material at their disposal, much more time at their disposal and much more discretion at their disposal than, I think, the Rehabilitation Minister bas. 1 think all these are dilatory propositions. I do not think they are going to serve cither the cause of justice or the cause of refugees or any cause of public utility. I therefore think that this is not the right thing to do

Now, I feel that the procers of rehabilitation has been going on for years and I agree entirely with the hon. Minister that we have broken the back of this problem and that only residual problems are now lett. But I must say that even those residual problems are very urgent and are very very necessary. Those residual problems cannot be dealt with in a casual way or in an amateurish way, because these residual problems are human problems. They are not problems which can be dealt with in a way which should be, I should say, not sympathetic or humanitarian.

There is the residual problem of the refugees of Purana Qila. They came to me this morning. They want that they should not be treated as squatters but as allottees. They want that Government should provide them alternative accommodation in the form of cheap tenements and that lind of thing. There is the problem of Kingsway refugees to which my hon. friend, Shri Nayar, will refer. That Klngsway refugees problem is also there. These are bits and patches of pro-blems-problems here, there and everywhere. I hope that these problems will be dealt with by the Minimtry before it is wound up.

Ehai Mehr Chand Thamen: The moment you treat a retugee in Purana Cila as an allottee, then, he will be entitled to the sale of the tenement in compensation, the ide being that the historical monument should be sold to hine.
ghat D. C. Sharmas: What I submit is that these Purana Qila allotteem want that they should be given atternative accommodation somewhere that they should be provided with cheap accommodation, that you should contribute Re. 500 for the building of the tenement and the rest, they are prepared to contribute themselves. There are problems in Kingaway Camp. I should feel very ashamed of the fact that there should be such problems existing in Delhi where the Rehabilitation Ministry is continuing in session with an army of its officiais and all that. I would like....

Ch zenbir stingh (Rohtak): is it a crime to live outside Delhis
Shat D. C. Sharma: It is no crime to live outside Delhi. I said, - I think my hon. friend has not understood what I am saying in Englishthat the Ministry of Rehabilitation is here and these problems are existing under the very note of the Ministry and these problems remain unsolved. There may be problems in Rohtak, there may be problems in Gurgaon....

Ch. Ranbir Slagh: Only the probblems of Delhi should be solved: that was the idea.

Shri D. C. Sharma: My idea was thii. These problems, I agree with the Minister, are residual problems and they all deserve to be solved. I have said that they have to be solved, not in an amateurish fashion, but resolved in a proper way. I said that it is very bad that there should be problems regarding the Purana Qila refugoes, and Kingsway Camp refugees which are under the very nose of the Mehabilitation Ministry, which have not been solved all these days. My hon. friend does not understand the 1 n reuaze of a refugee because he hat nover been a refugee.

Then, I come to the provisions of this Bul We cannot put a premium on detaniting. Defaulting is a mubit which muat be put out of courst to tur
as our country is concerned Detaulters of any kind chould not be treated in a sympathetic manner. There sa no doubt that. There are detaulters that demand consideration. We have to ask ourselves this queation: what has made these percons defaulters: why are they detaulters. Are they wilful defaulters? Are they negligent defaulters? Are they habltual detaulters? Are they defaultery in the social justice sense of the term or defaulters in the criminal sense of the word? There has to be a distincfion between all these kinds of dofaulters. Therefore, I should say that you cannot hang all these defaulters by the same rope. You have got to discriminate between one type of detaulters and another type of defaulters.

It is true that the hon. Minister has provided certain safeguards so far as the treatment of these defaulters is concerned. He says that concessions have been given and in spite of these concessions, rent has accumulated. He said, "we have asked them to pay rents in instalments." We have said that the rents can be adjusted against their compensation whether it is due to them or other displaced persons. We have given all these concessions. The question 18, it in spite of these concessions, some persons have not paid rent, what are you going to do about it. The hon. Miniater says that he will let them be dealt with by the Chief Settiement Commissioner.

I have same tidea of the Chief Settlement Commissioner and the way his office works. Once I had the mirfortune to go writh a deputation to the Chief Settlement Commisaioner. I had with me about halt a dosea permons who had come from outaide Delhi. I went there and seat him a chit. I may toll you that I hed to wait tor is hours ard I could not get any accom to tho Chier Eattiomenat Commalatoner. Then, I triod to make a nuisance of maycelf, which I mildom do. After havides made a mudmace of
myself, I told the clerk or whoever he was that I was leaving and I must have access to him immediately. When I created some kind of a hullabalo about it, the clerk went to him and said, "this Member of Parliament is getting out of control." I was deliberately getting out of control. Then, I was ushered into the august presence of the Chief Settlement Commissioner. If a Member of Parliament going with a deputation of half a dozen persons who had come from outside can have this kind of access to the Chief Settlement Commissioner, this kind of response at the hands of the Chief Settlement Commissioner, this kind of treatment at the hands of the Chief Settlement Commissioner, I do not know what the fate of these unfortunate refugees is going to be at the hands of the Chief Settlement Commissioner. He may be an admirable person; he may be the best of persons in the world. But, I may tell you, I will not be a party to handing over these defaulters to the tender mercies of this Chief Settlement Commissioner. Therefore, I would say that the hon. Minister must think out some other way of giving them....

Ch. Ranbir Singh (Rohtak): Give them over to the Tahsildar.

Shri D. C. Sharma: If you cannot find anybody you can hand them over to Ch. Ranbir Singh. He is getting out of control.

You have provided safeguards. I am for safeguards. You say that exemption from arrest will be withdrawn only in cases where the Chief Settlement Commissioner, after giving the defaulter an opportunity of being heard, is satisfied for reasons to be recorded that he should no longer enjoy such exemption. You "have given some kind of a hope that he will have to write out why he is not going to give exemption. It is not very much of a guarantee. How much relief is it going to give him? The man may have a sad tale; the man may have a distressing tale. Will be be able to help, them? Therefore

I say that this thing which is a burning human problem, which is a distressing human problem should not be dealt with in that manner.

Mr. Speaker, through you I address the Rehabilitation Minister. He has done good work, I do not deny that. Is he going to spoil the effect of his good work at the last minute? Is he going to wash off all the good work that he has done by throwing these persons to the Chief Settlement Commissioner or somebody else? I would say to him in his own interests, in the interests of the Rehabilitation Ministry, in the interests of the Government of India, in the interests of the citizens of India....

An Hon. Member: In the interests of recovery of rent.

Shri D. C. Sharma:.... in the interests of recovery of rent also, that he must provide some other safeguard for the proper treatment of the refugees. There may be some bad cases: I do not deny that. Before the bar of law, before the bar of justice, every person should have a fair deal whether he is good, bad or indifferent.

An Hon, Member: Bar of public opinion.

Shri D. C. Sharma: There is also the bar of public opinion.

My hon. friend Pandit Thakur Das Bhargava said, if nothing else, you should give these persons the right of appeal.

I cannot understand why you should have this kind of drastic provision. It is a drastic Bill making a drastic provision for meeting a drastic situation. I do not see why you should not give these persons who are defaulters the chance to make an appeal against the Chief Settlement Commissioner. You say that this thing will get delayed. What of that? You - say it is the question of the taxpayers, the rehabilitation scheme will be suspended, will be delayed, and so on.
[Shri D. C. Sharma]
What of that? I tell you, one person who has a sense of justice at your hands is much better than any number of persons who come to you with all kinds of appeals and get away with your generosity and other things. Therefore, I would request the hon. Minister through you, sir, that he must make a provision for appeal.

If he thinks that his hands are too full, he has to go to Elast Bengal and so on, he can ask his deputy to do it In this unfortunate country we have had a stream of refugees. We had refugees from West Pakistan; we had refugees from East Pakistan; and now I learn that we are going to have refugees from Tibet. I welcome that We are having a stream of refugees

Ch. Ranblr Stigh: What about the Scheduled Castes who are also retugees?

Shrt D. C. Sharma: Scheduled Castes are also refugees; you are also a refugee; I would also tike to be a refugee, but I cannot.

I say that you should try to make a provision for appeal. If you cannot find the time for this, I would say that this appeal may be left to your Deputy Minister, or to some other functionary. If there is no functionary in your Ministry, you can find out one from some other Ministry. Against the decision of a senior Sub-Judge we go to the Sessions Judge, then to the Figh Court and to the Supreme Court. This is a matter where the Government itself is concerned. Where there is a dispute between two private persons we have provided for an appeal all along the line. Here there is going to be a dispute between a private person and Government. Any Government should not give any idea of being high-handed in the mintter of its judgment or high-handed in the matter of execution of ita pollcies. Therefore, you should provide tor an appeal against the order of the Criet Settlement Commimaner. You
may auk the Deputy Minister to do it, or somebody else. But the ends of jurtice will not be met, I can assure you, it this appeal is not there.

My bon, triend Shri Sarhadi has been talking on the grounds of the Constitution, of law, of expediency. I am not entering into all those arguments, and I do not want to enter into them. But I would Hke to enter into an argument with the Minister on this score, that there should be no martial-law type of justice in this country, no summary type of justice in this country, no Jus. tice in this country where the person who is judged feels that he has not been edven a fair deal. All the parties will be satisfled it you also provide for this appeal. This is the submission that I want to make, and I hope that this will give an opportunity to the Chief Settlement Commissioner and also the other authority to find out which case is deserving and which case is not deserving, which case is genuine and which case is bogus-all these things will be there. I therefore hope that the hon. Minister will agree to the suggestion that I have made.

जी० रखीर निंत : मष्म्न महोबक

यी मबल प्रभाजर (वाह्त दिल्ली-रकित- घनृसूषित जतियां) : षूंकि वह विल्ली की ब्वास प्राबलम है हरालिए बिल्सी बालों को मी चास दिया जाये ।

घी मेटर चल्ता जा वह्ट हो सारे दिस्तुस्वान का मामला है ।<br>जी० एतीर नितह : विल्ली से तो केष्षा लेगा है।

 बाई उसए़ कर धाये बे तो वर्ह के हैं।


जिनके कि पास कागजात बे, सदूत्त षे कि उनके पास्त जकीरे हैं, बे भी उलड्ड कर काये मौर छुछ उनोे साथ बो बहां काम करो थे
 कर भाये । उसी के साबन्ताष हुछ भाई बो बह्ता शाहरों में रहोे घं ने मी उजड़ कर माये। क्षेश के ऊपर एक बतुत बडी मापति भाई मीर उस मापहि का मुक्ताबला इस देश ने ऐसे घघब्धे उंग से किया कि कितना कि दुनिया के किसी देष ने माज तक इतनी बड़ी कापहि का भूकावला नही किया है। यही नही, कध्यक्ष महोदय, भाप जनतते है कि इस देश के अन्दर रहनं वाले $v, 5$ करोड्ड इंसान ऐसे है जो कि भाई उजढ़ कर भाये उनसे कही दुरी हालत में हैं। उनका न कोई जरिया है न उमीन है घौर हमाी समाज ने ध्राज नही सालों साल उनसे कोई न्याय नही किया ।

पंघसाला योजना के मन्द्रा जो पक्षे उजड़े हुए रेफ्यूजीज थे यानी शड्यूल्ड कास्ट्म के लोग उन को पैरो पर सड़ा करने命 लियें सिर्ष ह० करोड रुपया रक्खा जब कि यहा संकंडो करोडो हप्या जो भाई उज़़ कर ध्राये उन के लिए खर्व हो चूका है। मुझे उनसे हमदर्दी है। उनमें से बहुत सारे भाई मेरे मूबे के रहने वाले है । घब यह तो बात सही है कि में रहने वाला तो ईस्ट पजाद का हरं लेकिन उसके साष ही यह् भी मही है कि कुस हमारे रिशतेषार भी उषर मे उजड्ड कर धाये है । लेकिन मेरी बर्दकरम्मती यहि है कि बहु सब देट्रात से उज़् कर माये । कुष्य पजीक हालत है इस क्रानून की पौर दूसरे कानून की
 सरददी जो देश की विषान की किताए को उठाये किरते है होर यह्र धाबा करते हैं कि कार बिन के भीवर ब इस कनून को संबिषान
 षैये । मुँ आालूम नही कि काया उसको उन मस्यारामों का की क्याल है या कहीं जिनकी fि स्रा है जिने कि घवों के काइज से


यह तैड रिषेन्यु का उपया किसका रपया है ? वहा भी तो सरकार का ही है 1 यह $x$ छपया हैं रेबन्यु का जो कि मैं मानता हूं भि सरकार को लेने का अधिकार नही है क्योंक सरकार घाज मालिक नही घौर हम मुजारे नही। सरकार भपनी ही है जो काइतकार हैं उनकी है पौर जो कोई दूसरा पेशा करते है उनकी है । X रपये बसूल करने के लिए कोई -ीएक सैटिलमेंट कमिशनर की जहलत नही । भ्रब नायक तहसीलदार उसको कर ६े मौर उसको फासी पर भी लटका दें तो री दी० च० शार्मा को कोई एतगज़ नही है सेकिन चांज संटिलमेंट श्रफ़सर घगर fिद्री से भाये कर्री करा ले या जेलखाने में दाल दे, घ्रब फासी को दरम्सल कासी देना नही वह तो जैसा वह फहते थे, मैं उनर्का जबान बोलता हू . . . .

की तो० - अर्णा : वह जबान घंग्रेती की है लेकिन भापकी जबान कुछ पौर हैं।

जो० रचदीर सिस्. म्र मे उनकी श्यान घें हुस नही कह सकता। वे तो मेरे प्रोफेसर रहे है मोर घ्रगर मेरी परेत्री में कुछ नुक्स है तो गुरू को मानना चाहिये कि वह उसकी ग्रलती है। लेकिन संर वह्ह मेरे गुर रहे है म्रोर गुर के बराबर होने का दिष्य को द्वावा नहीं करना चाहिये। मै कोई नालायक घिष्य तो हु नही जो गुरू के बराबर होने का दाबा कएं लेकिन बहरहाल में उन से पूछ्घना चाहता वूं कि सरकार उस म्रादमी को जो कि भापका मतदाता है गुरुदासपुर का जो उजड़ा कुषा रेफ्यूजी है घोर देहात के धन्दर बसा हुप्रा है बोर जिसके कि पास सरकार की कोई उपीन थी पस भी सरकार की है उसकी त्रक कोई छषया बकाया हों जाय तो उसनो बेस यें दे दिया आाय तो उम पर घापने करी पाबाज नहीं उठाई . . .

मी तो० हं० सर्मा : भावाज उठाई है।
 सावाब उठाते दम ने सुना महीं थम क्र कासे से उठाने सग जाये हो दूती घत्र है ।

# MAY \& 1 Lse Persons (Compeneation <br> and Rehabilitation) <br> Amendment Bill 

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[नो० स्तीर fिए]
घं जो बिल्नी सहर में बसे हें मौर बिल्ली में रहते है उनें मालूम है कि विस्सी के धम्टर भकान नहीं मिल सकते घौर धमी बस साल पइके र्राए एक मकान, कुफान, के हेने के बाल्ते १०, २र हजार रपये तक पगड़ी देनी पب़ी बी तब कहीं जाकर मकान लथका दुकान विल्ली में लोगों को मिल पाती की । वह पगड़ी की प्रथा बड़ी दुती प्रथा बी होर रस उुराई का देष में से बी़धातियीध जम्ता कोना याहिये। लेकिन हन रेषपूरीज माइयों को यहा पर सरकार नें बतीर पाड़ी लिये हुए मकान एलाट किये भोर भगर मकान देने में किसी सरकारी धफ़सर ने परही ही हो तो मं चाहूंगा कि रिहैंम्सिटेषन मिनिस्ट्री भरी मी ऐेते दोबी मफ़तटों के किलाफ जो भी उचित कार्यंबाही कर सकती हो, करे। कहने का मतलब वह है कि हस हमर्द्वाना पालिसी का ही नतीजा है कि भाज बहुत सारे भाई घहां बिल्ली में भाबाद हैं सरकारी मकानों में रह रहे है मीर भाज उन जमीनों को जिनको कि fरहेन्लिटेशन मिनिस्ट्री ने मापूली कीमत बर उनको नीलाम किया पाज षोगुनी कीमत बर वही जमीने बिकती है धोर किक सकती है थर हर मकान शौगुनी कीमत पर विकता है। बहां नहर का पानी गया कौर जमीन हमारी फोर उसका हूष देने बाले हम। हमारे ऊपर चेटरमेट लैवी जहर होनी चाहिये लेकिन जिसकी कि उमीन चोगुनी कीमत पर बिक सकती है, मकान चोगुनी कीयत पर बिक सकता है पोर जिसमें कि ह्रमारा मी हिस्सा है विजली पहृंबाई, पुती का नलका पहुं गाया कीर षष़कें बनाार्यीं कोर उनके ऊपर कोई बैटरमेंट हेती नहीं है पीर ह्रतने पर यह कहा जाय कि बहा मकान का किराया भी यो उस पर बमाया रहणा है वह भी काफ हो जाना चहिबे
 कोर घुत्ता चरीब एाडनी हो को कि किएम किर्टाया चुकान में सुमषं


जाहूगा कि मनी महोषय या सक्र सिटिलनेट कमिस्लर महोष्य को वह परिकार हो कि
 वह किराये की माकी हो षै लेकिन मी फोई क्वह नहीं बेलता कि बाकी लोगों से जो कि किराया दे सकते हैं उनसे सरकार अयों न किराया बहुल करे घौर जो उसको नहीं क्षा करते हैं उनको जेलकाने क्यों न मेले या उन पर ुुकीं या fखर्ती क्यों न साई जाये। में तो वहा वक कहूंगा कि कैसे भी धजित सिस्ह सरही नें कहा कि यह कानून भारतीय संविषान से विह्ड जाता है धरो बह गैरकानूनी ठहता दिया जायेगा कीर यदि ऐसा कही हो जाय तो उसके लिए मै मनी महोबय को घाहूंगा कि वह् मविषान में भाषएयक नब्दीली लाने के लिए कोषिष्ट करे पौर ला मिनिस्ट्री को एग्रोस करे पोर यहु बतलायें कि देशा के विषान में तबदीली करने की अहरत है। संविषान में हम ने यह पास किया है कि सब समान होंगे मौर एक घादनी घोर दूसरे धाबमी में कोई फर्क नहीं होगा तब धगर फमे होता है तो वह संविषान के किष्य है। क्या एक घादमी जो देहात में रहता हैं मोर देहाती है दोर बह करंदार है तो उसके साष एक ससूक होगा थौर घहर के कर्जदार के साष कोई भोर मतूक होगा ? भब कीक सेंटिलमेंट पमिस्नर साहष फोन है। चहर के मकानों का भाचिती फससला करने बाले क्रकसर का नाम कीफ़ सैंटिलयेट कमिघनर है मोर घणर बी दी० ซं० घार्मा को याद न हो तो में उनफो याब दिसाना बाहूंगा कि बह नापष तहसीलदार नहीं हैं वलिक वह भारत सरफार के ज्वाएंट ोेकी़ी हैं भौर उलको चेच के मकानात के बितने नी घगटे है हम के खारे में थालिती कैसला कीर हुक्य ोे बा पषिकार हांित है । घह यदि उनको र्त का गिला है कि उस क्यकार




 याष कर त्र योर हिस्युस्वान के वह भाई को कर दो हुए है दोर जिलकी त्तरकी के लिए बहा चाहिये उनके गके को षोटें घ्रोर उनको क्यागे न बतने हैं।

प्रध्यक्ष महोब्य, को भार्मा उबर से उअद्य कर फाये हैं, उलके साल मुर्षे पूरी हैदर्दी ह नेकिन मे जानता है कि फुष्ब भाई यहां बिल्ती के घन्दर रहते है घोर यह सबत विल्ली में साल में $\Sigma$ महीने के करीक कैठता है और उनसे ताल्लुकात हो जाया करते है चे मिलते चुलते भी हैं। कोस्तों के ताल्लूकात हो सकते हैं बोलती हो सकती है पौर ज्ञ तरह उनके लिए छमदर्दी मी हो सकती है। लेकिन हमदर्दी की भी आरिए एक हद होनी साहिये और इस सदन में खिन लोगो ने उनको व यहा पर घुन कर भेगा है उनको बिलकुल भूल नही काना बाहिये। इसलिए मैं तो समझता हैं कि इस बिल में ऐसी कोर्म धापतिक्तक ज्ञात मुदे तो कम से कम नबर नही चाती बहली दित इस में विलाने की कोपिष्य की ग्द है । मैं काहता हूं कि इस सबन को सबस्प निन्दुस्तान के गरीतो के मफाय को भाये लार्यं पौर हिन्दुस्तान की तरकीक का ख्याल रक्ज 1 मेरी समाक्त में तो ₹स मंश्रालय ने जो भाई उज़ कर वहां आाये उनको बसाने होर होलगार विलनि के सम्बल्ब में घहुत ही उतम प्रवल्व किया द्य पौर उनके साय यहां तरक किया कि जिन मकानों में हीरिजन या दूसरे ग्राीक लोग रहते पे
 हरिषनो को २० र्पये में द्वाले कर खिया। है तो द्य जात के लिए भी उनका बहुत
 बच हैं घोर हमार कम्मुनिस्ट यास उनको
 जकित उनके सिए उन्होंने बकासत नहीं की कि चल घहीयों का की दूर केत के क्रार ferar be, उसो की वुक्त मिलना चरिए।



में मकान दे विया। इसके हैलाबा जो हरिणन याई भौर दूसरे गतीय लोलों को बमीन बी यदी, उसके जिए उनसे कहा गया कि हम ससी १६ भाना कीयत को हमाती कितानें में द्ज है बहा ले लें। पर हू तो उस पर मी मछकारू है पोर हमारे केता के बो वरीज भादमी है बहु फिर भी इत मंभ्रलय के भाक्र है। बेकिन मुद्रे पह ध्रीजिए जात मालूम होती है कि जिनके साथ $? २$ लाल. तक रियायत की गगी हो, निनको हिन्दुस्तालं के कैषीटल में रहोे का मोका दिया गया हो, यहा पर जितने कायदे हैं बह हम दर्र भ्राप सभी जानते हैं, जिनको उन सब फायदों बो उठाने का मौका दिया गया हो, जिनसे पयत़ी का रुया न लिया गया हो, जिनको विजली घौर सठक और तमाम दूसरी सहूलियात वी गयी हो, उनफी बकालत की जाती है। यह्ड बता मेरो समह में नही पाती।
Mr. Speoker: Now, Sari V. P. Nayar. Hon Members will take five minutes each.
glari V. P. Nayar (Quiton): I ame the only spokesman from my party: nobody else from my party is speating.
Mr. Speaker: The ban. Member did not care to speak last time.
ghel V. F. Nayar: Mymelts
Mr. Speaker: Nobody from hils party wanted to speak last time.
shat V. Y. Naynu: The other day also, Shri Panigrahi rose. It is in the records s mos.

Mr. Spantier: There is ouly ana clause under consideration.
glat V. P. Nayar: That is true, but there are very traportant problomin.
II I wes disappolnted with the hoth Minister's opening remariss, I muit contess thet I was also diseatistiod wnth the hon, Kember who proceded me. In his mispleced enthuaiacem to sup. port the hon. Minivter sad in colleapres in the Mariotery, he bess compared this with the gitumition to which betterment lery is wamed at merienturite of Puafab. And I tand
[Shri V. P. Nayar]
-I must say that also-that at the time when there was an agitation against the betterment levy......
Ch. Ranbir Singth: The hon. Mernber and his party were migguiding the public.
Shei V. P. Nayar:. . . .the hon. Member himself did nothing by way of contribution for that even when people were being ahot down. Now, he sayl. ...

Ch. Ranblr Singh: 1 did not missuide the peole.

Shat V. P. Nayar: Now, he asks why the refugees who have their colonies electrified or roads built for access are being treated on a different footing. I do not want to enter into that controversy. Normally, I would not have spoken on this Bill, but I am concerned with this debate because the hon. Minister made an assertion at the outset that according to himalthough sorne of us here may disagree-the problem of rehabilitation has been settled by and large That is his main justificaticn for bringing forward this prece of amendment.
I do not claim to have an intimate knowledge of the various colonies as the hon. Minister may have, but I do say that in and around Delhi, I have come knowledge, and some personal experience of how these colonies have been working. As I was reading the debate, I found also that you, Sir, had taken very special interest in the matter of one colony which I had occasion to visit more than once. To refresh my memory, this morning also, I went to another colony, the Kingsway Camp. Therefore, with the impresatons still fresh in my mind, I went to submit to the House that this Bin is absolutely uncalled for at the present moment. I am not prepared to taike the hon. Minister for what he nys, expectally when he asserts:

Today, though some of my hon triende do not agree with me, as
far as the weatern region is concerned, we have remehed a atage when I can axtoly eay and anoent that our rehabilitation progremme, by and large, excepting a small residual problem here and there, has been completed.".

It was a picture of misery with very much more gravity that I saw today than what I saw some time ago. You can understand people queueing up for buying bus tickets, you can understand people queveing up for getting the tickets for a clooma or taking snacks from a restaurant, but you cannot understand queues of 50, 60 deep waiting in the morning to use the latrines! It was the most harrowing sight that I saw. that queues of 50,60 deep were around all the latrines in the Kingsway Camp. Is it human treatment?

18 hrs.
There in the whole camp, as I walked, I found the atmosphere had a very bad atench. There are open drains which are the breeding places for the mosquitoes. None of the drains is covered. Roads in the colony have not been relasd for the last 15 years. The last time they were relaid was when the particular property was in the possession of the military authorities. As you go through the street, it is impossible for you even to walk unless you place one cot on the other in your way because inside the house there is no space to keep the cots, and you know the average covered accommodation given in that camp is a mere 83 sq. yards for a whole tamily. Twentyive thousand of such people are huddied up Hike that in alngle room tenements of 85 eq. yards, and naturally they have to use the road.

Many reporta have come in the preas, and that in why we took some interest. You may ask me why comIng from Kiersila I so to this colony. Well, this is an an-India peoblem. I
do not consider that we have nothing to do with it.

There, I cannot imagine how the children grow up, because inside the single-room tenement a family has to stay, the married couple will have to stay, and they have all of them to sleep -outside. I was told with great snrcow by the inhabitants there that life in the colony affects even the morality of the youth, which is quite natural. One can expect it because there is no privacy. Have you ever found under Indian conditions a colony where there is not a single bath room provided, and men and women have to take their bath in the open? This is what is happening right under our nose, and the hon. Minister seems to laugh. I do not think it is a matter for laughing like this.

Mr. 8peaker: How is all that relevant to this Bill?

Bhri V. P. Nayar: I am arguing that we have not solved this problem to warrant this legislation at present. We have not solved the problem as far as we can see in and around Delhi.

Mr. Epponker: The aimple point is this. I am bound to see whether the arguments addressed here are relevant to the issue on hand. The only point is whether, so far as the exemption clause is toncerned, in proper cases the right to arrest or recover by arreating ought or ought not to be exercised. That is the simple amendment. Is it not?

Shri Mohr Chased Khanaa: Yes, Sir.
Mr. Epeaker: Now, we are going further fato all the amenities that have been provided. Is it the contention of the hon. Member that all these difilculties may be set of againat any debts that are due?

Bind V. P. Nayar: My contention is that having provided only such amenitive and such aub-buman conditions, Govermment have no morality to levy
rent from this colony. If you do not have any justification for levging rent, where is the justification for making a provision for arrest?

Shri Mohr Chend Khansa: May I submit for the information of the hon. Member and the House that the reat of these tenements is only about Ris. 3 or Rs. 6 per mensem in a place like Delhi which is the capital of India? And I still hold and maintain that if thene tenements are sub-let tomorrow, and possibly some of them have already been sub-let, their rent must be twice or thrice.
shri V. P. Nayar: He may answer the points later on.

Shri Mehr Chand Fhanna: One thing more 1 might say. As you very kindis remarked, the question is whether the speech of the hon. Member is relevant to the issue or not.

What I tried to say day before yeb-terday-rather on Friday-was that since 1954 when this exemption clause was included in the Act, conditions have materially changed during the last five years and I was giving all those relevant reasons.

Shri V. P. Nayar: My contention is that Government will have Justification to recover the amount only from such colonies where basic amenities have been provided. What is it that we are recovering the money fort The hon. Minister says it is only Re. 5 . For 33 square yards it is Re. 5 right in the heart of the city, but I do not think that is also tair. It is most unfair. In Purana Quila for 100 aq. yards you charge only that. So, I am not satisfied with that also, but my point is that having provided no tacilities at all for living under human conditions, it is more inhuman now to eay that the money has to be recovered. And these are lands for which the Government had to spend anly 8 annas per sq. yard, and from them they ser now charging so much as rent. Do you know that in that particouler. colony, even public hydranta have to
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[Shri V. P. Nayar]
be paid for at the rate of Re. 1 per month? Why is it that you are charging money on that. In the whole of New Delhi and old Delhi you cen draw water from a public hydrant paring nothing, but in the refugee cotony of 25,000 people they have to pay Re. 1 per quarter. Can the hon. Minister contradict me on that?

Bhri Mchr Chand Khanna: I am prepared to clarity the position if the Chair would allow me.

Shri V. P. Nayar: You can get your opportunity.

Therefore, my submission is this. These people have been representing to the Government. Here is a letter written by the hon. Minister himself to my leader, Shri Gopalan which shows his attitude. This is a letter which the hon. Minister was pleased to write on the 17th March this year to which he says:

> "That various matters raised in the representations have been examined in my Ministry carefuly more than once. The decisions taken by us are fully known to the residents of Kingsway."

The hon. Minister was there recently. Fie did not tell them, on the other hand he wanted them to come and see him. Repeatedly they asked for an interview. His private secretary wrote back to them saying that there would be no purpose in their seeing the hon. Minister. This is the attitude.

Ghri Mohr Chand Ehanna: I have seen them not once, but ten times.' I have been to the Kingsway colong mysell.

Biri V. P. Nayar: I referred to his last viait when he asked the representatives of the place to settle the matter with him by an interview in his office. Later he writes to them-I have all the letters, I do not want to embarrass him at all.

Shyi Mohr Chand Ehaman: Pleace. You do not embarrass me.

Mr. Apoaker: I am afraid we are going away from one topic to the other. The only point is that money is gaised by way of taxation from others, out of which houses are built, and those people have got intp these houses on the express condition of paying rent. If they persist in not paying, the question is whether the tight of recovery by arrest as is provided for here ought or ought not to be given. All the other things are extraneous to this issue. The hon. Member may move a resolution in this House that the arrears due may be exempted or written off, and in future thot a pie shall be realised.

Shri V. P. Nayar: I shall do so, but Iny point is that in respect of these arrears, normally a person who oceubies a tenement should pay, but under these circumstances....

Mr. Speaker: I have allowed him muffient time. Has he anything more to say?

Ghy Y. P. Nayar: There is one other soint, about the manner in which the $l_{10 n}$. Minister spoke. As I submitted to you carlier, I would not have spoken had it not been for certain definte statements made in the opening re$7_{\text {narks. }}$

Mr. Speaker: Let him say anything.
Shrl V. P. Nayar: In answering them 1 am relevant.

Mr. Speaker: It is unnecessary.
Shri V. P. Nayar: May I submit one Cspect about Purana Quila alco?

Mif. Bpeaker: The hon. Member is trying to do what I ask him not to do. All this may be very good. I am extremely happy the hon. Member is taking interest, it does not matter which part of the country he comes trom.

Ghed F. P. Nayar: I Fas the firnt pernon, Bir, to raise a debate on the Rohabilitation Finance Administration in the House even es early as 1053. I haye been taking interest as a repremantative of the people.

Mir. Bracker: I have the lepat objecHon. IVvery hon. Member is entitled to go into the matter and take it up. It is not on that ground. All that I am anying is this is a small Bill confined only to one particular point, whether the exemption that has been granted ought to be continued. It may be said that there is no alteration in the circumatances, that the condition of those people has not been improved, they luve not got the where-withal to pay, and therefore some latitude should be allowed. I can understand that. But amenities etc., is an independent ingue.
ghet V. P. Nayar: What I am submitting is in regard to two colonies which have been specifically referred to here. There are large arrears. I want them not to proceed in this way by amending the law and make provision for arrest just because the facts which have been placed before us in respect of these two colonies do not happen to be correct.

I In Purana Quila the hom. Minister saya that we have made it a political tesue. When Pandit Thakur Das Bhargava, Mr. D. C. Sharma, Mr. V. P. Nayar and Mr. Vajpayee stand together and arrue the same pount, I fail to tee where the political issue is. Ee is worried because tailing to get any remedy from him, they want to demonstrate before the Prime Minister who is his leader. Therefore, it is made a political question. What is the actual tact? The hon. Minister complained, when you interceded the other day during the diebate, that these people refused to move out. It would appear that they have been told that they have been given all ideal conditions, and they never want to po. As a mitter of fach, I have lettern trom the hon. Minimter himself. In

1951, the residents of Purana Quila proposed an alternative eccommodation and wrote to the hon Minister. I am reading from the Government of Indis, Ministry of Rehabilitation, letter dated 20th July, 1951, of which I have a copz:
"Government do not propose to plan any Iresh housing scheme for the residents of Purana Quils colony."

Later on, they did not leave it. In 1954, they told them: 'Now you arerepresented. You go to the Delhi State Assembly'.

Mr. Speatzer: Irrespective of what might have been said the other day, the sssue is a very simple one, whether the circumstances have so altered that you must exercise the power to arrest.

Ehri V. R. Nayar: That is my only point. The circumstances, as we see today, in respect of the various colonies, where the hon. Minister claims that rehabilutation programmes have: been carried out in full, do not warrant a measure like this and it must be withdrawn unless the hon, Minister is prepared to convince us. We, one Member from each Party, are prepared to go with him to all the colonies. If he takes us there, he will know that this measure has no basis at all. that this is most unwarranted and that the refugees ghould not be treated like this. On the one hand, you donot give them even the barest of minimum. On the other, this is what isproposed. As I submitted to you, I do not want to labour this point any more because the time is also very short. I would only appeal to the hon. Minister to take us into confidence. Wo are always prepared to help him. Wer do not say that the Munistry has dome no good work at all. They have done quite a good work in several felds.

Mr. Spealker: If conditions regarding Latrines and other conveniences are as. stated by the bon. Member, can is be sugreated: let all the arreara be-
[Mr. Speaker]
paid away and then we will provide the latrines and other things as quickly as possible?

Shri V. P. Nayar: For suffering for all these ten years, what is the compensation which we will give them? In fact, if I had the liberty I would request you as the Speaker of this House to take us there so that we can know what is happening there.

Mtr. Speaker: I will certainly go there.

Shri V. P. Nayar: Because of the interest you evinced in Purana Qila, I would very much like that you visit the other colonies also.

Mr. Speaker: Irrespective of any arrears of rent or any other matter, all these amenities ought to be provided. There is absolutely no doubt about that.
shri V. R. Nayar: Certainly.
Mr. Epeaker: Whether there ought to be a defence against rocovery in one way or the other is the only queation.

Shri V. F. Nayar: I never say that money edvanced by Government ahould not be recovered. But the question of recovery of money advanceed by Government to provide for the most sub-human or inhuman conditions for refugees who, unfortunately, despite themselves, had to come here is something which will not warrant such a measure being brought before the House.

Ehnt Mchr Chand Ehaman: Through you I would like to ask one quention of the hon. Member. That might ciarify the air a little. Take, for - example, Patel Nagar or Rajendra Nagar or Khan Karket which I believe you can see, are properly developed.

Eind V. P. Nayar: 1 know of allotments also there.
ghy Michr Chand Khama: If there are heavy arrears in thcse colonias
and marketa, he will have no obfection to those persons being arrested in detault?

Shri V. P. Nayar: In regard to those colonies, if you permit me, I cas answer.

Mr. Speaker: The hon. Minister also need not dilate upon that. IVven Shri V. P. Nayar does not say that this can be set up as a defence. He only wants to take this opportunity of bringing to the notice of the hon. Minister, who himself started this, certain circumstances and conditions.

Sher V. P. Nayar: If I answer hida, it will be very prejudicial to his own interest because I know every detail of the allotments.

Mr. Speaker: Apart from the quertion of this particular amendment, if the conditions are so bad. is it not necessary that these convenience ought to be provided?

Shri Mehr Chand Ehanna: May I give you the picture of Kingeway in two or three minutes? Kingsway was a wartime camp. It is one of our oldest colonies. I think in the initial stages we put up tenements there for about 3000 tamilies. Now the difnculty is that in that area there is no underground sewerage, water dificulty is acute.

Shri V. P. Nayar: What about elec tricity?

Shei Michr Chand Ehanna; Let mo continue.

There is no underground sewerags. If unfierground sewerage can be peovided, it can be provided to other coloniea too. That matter can be exrer. mined. Similarly there is difileulty ebout accommodation in tiat aren.

Now, these are two types of pecpis Hiving in Kingeway. One caltepuery boo longes to those to whom we have made
recular allotments In the case of thowe persona, it was brought to my notice that the rent, takurg into consideration the quantum and quality of the development effected, was not commensurate with che rent I was charging from other colonies. I had that matter examined and only vert recently the rent has been reduced, eay, from Rs. 10 to Rs 5 or Rs 6 We have reduced it by hals Now, in that colony, there are some old barracks Those old barracks were to be demolushed We took the people out of those barracks and gave them regular allotments But unfortunately, by the tume the barracks could be demolushed, they were unauthorisodly occupsed They are a standing slur upon me I admit it

My position to-day is that if these gentlemen would come out with me, I can only take them to the areas where lands are available, because if Kingsway itself is very congested and no more tenements can be built, then these 700 or 800 people have to come out I have made a suggestion to my friends in Kingsway, to the Mavor of Delhı and to the Commissioner of Delhi Corporation, if some sumtable land can be found where tenements can be bult for these 700 or 800 people who are living under those inhuman and subhuman conditions, I am prepared to take charge of the construction even at the fag-end of my Minustry Either I will do it myself or I will pass it on to the Ministry of WHS But in the vincinuty, lands are not avaulable They would not luke so go to places like Lajpat Nagar or Thlak Nagar or other places. That 15 unfortinately the poaition

Me. Eppaker: Laupat Nagar is so near The hon. Nember, Shri $V$ P Nayar, will kindly induce them to go That is the only remedy

Bhat V. P. Nayar: I find that near thin there is an unoccupied vicant land to the extent of 150 meres.

And Molnt Ohand Thamen: That land to lable to thooding It is in a low-
lying area. I have had the whole thing examined. It is near to the Radio colony. That area is liable to flooding Also it is malarial. If that land is acceptable to the people concerned, nobody would be happuer than myself But tomorrow in thas very House I will be accused of having taken people to an area ahich will be washed away by the Jurina the day after

Shri V. P. Nayar- It is not a questhon of solving the problem of malaria, but of eradicating it You cannot say that it is malarial It is m the same area within a radius of half a mille. Malaria is not such a disease which will confine itself to a particular place There must be anopheles mosquito there

Shri Mebr Chand Khanna: In spite of all our efforts, I cannot stop the floods

Shri V. P. Nayar: He can There are engineers who will ds it

Mr. Speaker: Why should we assume that the Government or the Minuster in charge, humself a displaced person, will refuse it merely because it comes trom any particular quarter

Shri V P Nayar: It foes not suit him

Mr Speaker. Does ne want to buuld a bungalow there?

Shri V. P. Nayar. No, there is polltics in at

Mr. Speaker: A number of things have unfortunately happened. It is true that wherever a person, neh or poor, goes and settles, he does not want to leave that place and go a distance away. That is human nature. But m the peculsar carcumstances theing us, we cannot have the cake and eat it too They must go and settle down somewhere else so hon Members will, as far as possible, try to persuade them There must be cosnmon agreement The hon Minister has a
[Mr. Speaker]
right to examine these matters. He has examined it and has got the advice of the health authorities. It is no good merely trying to argue from a layman's point of view and saying that malaria has to be controlled and so 0n. I am really sorry that it will create an amount of bad blood. Al. ready those people are aufiering. Their miseries wall be accentuated by Whatever we say on the floor of this Eouse.

Sbur V. P. Nayar: I am requesting you to kindly durect him to take four or flve of us to all the colonies in Delhi. We will give suggestions. We want to help them. It is not one man's wisdom alone that will count.

Shri Mohr Chand Chamma: You interceded in the matter of the Purana Qila residents You were happy, you felt that whatever was justified was being done. I even went to the length of extending the period by aix manths, and grant of money. But my hon triend shri Nayar cow there and gives them ideas and assurances. I can aspure you that nothing will happen withic the next 6 months; as long as he is there nothing will happen

Shi V. F. Nayar: Whyt I am not Government. I am not hore to give assurances. He should not be 20 uncharitable.

Mr. Spenicer: Hon. Members muat know that it is not right for any hon. Nember to sugsent where the hon. Minister should go. It is the duty of the hon Minister to so there. It is not right for the hon. Members of the Opposition to creato an impression that the hon. Minister would be discharging his duty only by talding them wherever they want to go. No Govcrnanent can work in this way.
sthif V. P. Naymi: Iet him not take people from our party; let him take people from life party only becaues all are hon. Members here. And, the hom. Nindater should not think that I have gone there to give any amurance. I $\operatorname{man}$ not the man to de $4 t$.

Mr. Branker: Int ue atco at thin Shai Naval Prabbakar.
 बसे तो यह विलेयक सारे देष के लिए है विन्त्रु इसका जितना प्रभाष विल्गी पर परेगा, बार विल्ती में की जितना बेरे निलiखन क्षेत्र पर पये़गा, उतना कहीं घोर नहीं पढ़ो बाला है ।

क्रे तीन तरह के लोग होषे हैं घोर है भी। एक तो वहह है जिनके पास पैसा है पर वह्ह केना नहीं बाहते । दूसरे वह्र हैं जिनके पास पैसा नही है लेकिन बह देना चाहते हैं, मौर तीसरे बहा है जिनके कास पैसा भी नहीं हैं घौर जो देना मी नहीं चाहते।

## $1820 \ln$

[Mr Duruyy-Spraycen in the Chair]
तो जो पहली कैटेगरी के लोग है यानी जिनके. पास वैसा है पर जो देना नही चाहते, उन पर तो यह्ह कान्न लाणू होना बाहिए, हौर उनके वह रूपया क्रूल किया जना काहिए। किन्तु बहूव सारे ऐसे भी हैं जो नही हे सकतो । इनमें बे लोग हैं जो घोटा कारोजार करते हैं सारे बिन रेढ़ी चलाते है, या चल्ली उठाकर मजदूरी करते है। इसी प्रकार भ्राप हरिक्यो को घौर बाल्मीकियों को ले लीजिये जो कि सारे दिन तो मुछल्ला साक करते है यौर उनको उस मुहल्ले से ₹०, $\gamma \circ$ या $x \circ$ ह्पया महीना मिससा हैं। ऐसे भाषमी कहां से एरियर है मौर कहां मे घपने बज्बों को पार्सेते ।

में निर्वाथन क्षेत्र में तीन जर्ते है जिलका धम्सर fिक किषा जता है। इपर आाइडरा के पार है हील दुर्णा की कालोंगा.
 बीर रमेय नमर । हल तीनों क्रोलीख्या


वाम वक चरकार का क्षम्बल है सरकार ने पर पर क्ष से कम क्षया सर्ष किया है हौर बरफार उसते चसिक से पषिक लेना काहती ह1 लेकिन उस्त सल के बाब्डूव भी बह योल बह कहते हैं कि वहले तो हमसे मागा शहीं, धर्य एक साष पूरी रफम इकट्ठी करोे इमसे माणी जाती है 1 , तो हम यह्ह के नहीं
 कन् sexk से पर्य तक का एरियर यहि एँ किस्त में मांगा जाये तो उकके लिए वह बहुत मुष्किल होगा। घगर भाष एक साष नहीं मांग रहे हैं तो मेरा एक मुकाष है कि घाने बासे समय के घ्वन्दर उनसे जाप चालू किराया ले लीजिये पर एरियर को बहुत ही सरल किष्तों में लीजिये ।

एक बता मैं घोर कहना चाहता हैं।
पौित ठहुर बास भार्गः: यह क्यों नहीं कहते कि घाफ कर दीजिये ।

बी मलन प्रलाफर: माफ कर हें तो अपा घब्दा है ।

जी जेटर बत्र बला : में २० परसेट एक बका में सेता हुं घौर बकाया सात घर्ष में मांगता हैं 1 में तो एक साष मंखता ही नहीं ।

बी मतल प्रमारि: कल ही रसेष नगर के कुछ सोण मेरे वास घाये बे थौर उनको ओो नोटिस दिये गये है बहू में ते देते हैं। दो वाम से उनले पैसा बसूल करने के लिए नोटिस बिये शये हैं। एक तो लीक के नाम तो घंर एक गाउंड रेंट के गाम से । वह क्ती त० सत्य है यह मंगी जी बतलार्ये कि एक ही जरीन की सीज मी सी जये घौर उती अमीन का आवंडरेंट मी कर्ब किखा जाये



बहृ क्या घाशवासन देना चहते हैं यह भी हृषा करके बतलायें। कास तौर से कील हुरंजा, तिहाए़ मीर रमेज नगर के जोगों का वह कहना है कि उनको २०० जज बमीन बी गयी भीर $x 00$ कपया उन पर मेहखानी करके छोड़े विया गया। यह तो सहुत मन्मा है। किन्तु इस सो गज उसीन की जो कीमव है वृह मी क्रासान किस्तों में सी जानी काएिये। जैसा कि माननीय मंनी ती ने कहा है कि मैं पहले का बैसा तो माक कर टूरा . . . .

की केडए चलि जWा मेने कमी वहीं कहा है।

जी गबत प्रमाकर . घगर बापने नहीं कहा है तो धाप क्रवा कर के बता हैं कि जो खाउंडरेंट है घौर जो हीज मनी है, उसके सम्बन्ब में धापकी क्या पालिसी है ताकि हम सोरों को आा करके उसी तद्ध से बता सकें। जो भी क्रापकी वासिसी होगी, बह इम उनको जा करके बता सकरते हैं।

मैं माननीय मंती महोष्य को बल्यबाह बेता क्रूं जिस तरह से कि मुत्न ते पूर्ष बोले बले बक्तामों ने दिया है उस सब काम के लिए जो उन्होंने पुख्षार्बी माड़यों के लिए किखा है । मै छस बात को मानता हूं कि हुमारे विस्थापित्व भाई बहुत ही दयनीय घवस्ता में यहां काए बे घौर बतुत पैसा सर्ष करके उनको यहां पर बसाया गया है । जैसा मेने कहा कि बहुण सी अगहों वर उमीन की कीमत दस गुना घर बीस गुना हो गई है घौर इसमें कोई सन्देही की बात गहीं है। किन्तु हम को वाइ भी मानना पर्ेगणा कि यदि देषा का बटकारा न हुपा होता तो उस भबस्था में विस्थाष्तित बोग भी यहां न घाते घौर उसके साथ बिल्यो की चमीन की इतनी अंतीविभरत होने चरी नहीं यी, जितनी घाज है। घतने लोलों का एक बम के यहो घला भीर छत विली क्रा एक बोटा का क्षेत्र होना बार उस्त कोटे
[बतो नवस्त प्रमाकर]
बेष में बहुत ज्याषा धादमियों का रहणा, से सष कारण हैं कि कीमतें एक षम से चल नरं। यह कहा जाए कि सरकार ने ज जमीनें उनको दीं उनकी कीमतें एक वम से चक्न गई है, हन के चबने का यही एक कारण नहीं है। यह भी एक कारण हो सकता हैं बेकिन वही कारण नहीं हैं। यह्ह हो सकरता हैं कि भागे चल कर क्ही उमीनों की कीमत सी गुना पोर दो सो गना हो जाए। सेकिन सरकार यह कह्हे कि हमने ऐसी जमीन दी कि उसकी क्रीमत दो सो गुना हो गई है, तो यह ठीक नही होगा। मैं जानता हूं कि देशा में बहुत सी जगहें ऐसी भी है जहां पर जितना क्सा सरकार ने सर्च किया है, भाज उउको उतना वैसा मी उनका नही मिल रहा है। यह सौभाग्य की बात है कि विल्ली देश की राजषानी हैं पोर देश के दूसरे भागों से भी बहुत बड़ी तादाद में लोग यहा पा रहे हैं मौर हर पांच बर्षो में घोर हर साल भी लासों की तादाद में भभी धोर भी लोग का रहे है भौर मौर का सकते हैं। ध्रने लोगों के यहा भा जाने से जमीनों की कीमतें बढ़ गई है। जो तो, जैसा मिने शुए में कहा कि भापने बहुत द्या मोर कृपा हन लोगो को दिलाई है घोर भर्तिम समय में मी मैं चाहता हें कि उसी सहानुभूति का परिकय भाप दें । हो सकता है कि बहुत से लोग. . . . . .

श्रो स० स० थलर्बी (कानपुर) : ममय किस का ?

घी बेहर कम्टर जला : मिनिस्टर भौर मिनिस्ट्री दोनों का।

यी रकल प्रभाजर : हो सकता है कि कुष्ट लोगों ने घृष्टता दिबाई हो, उद्ध्जता की हो, बेकिन भापका का वह है कि जिस तर्द से वंब्ति चाहुर दास भर्गव जी ने कहा कि माप उनके साय माता पिता की तरह से पेषा धायें । मैं सममता हूं कि सापका द्रवय माता पौर

पिता के द्रावय के समान होना कािये। एक कहापत है :-

क्षमा बड़न को काइिये, छ्बोटन को उस्थात । कहा विण्णु को बट गयो जो भूगु मारी लात 1

भृगु ने जब विध्णु को लात मारी को विज्णु ने कहा कि भाई तुम्हारे पांब में कहा कोट लगी है। यही मैं मंभी महोदय से कहना चाहता हूं कि वह विष्णु के समान बनें। भुणु के समान क्रण कोई षृष्टता करता है. तो उनको उसे क्षमा कर देना बाहिये थौर वह जो रोद रूप उन्होने धारण किया है, मे चाहता हैं कि वह डसको छोड दें घोर शान्त होने।

मं भरिक कुष्ध कहना चाहता नट्टी है। मे छतनी ही प्रपील करना चाहता हें कि जिस तरह से भाज तक उनकी कृषा वृष्टि इन भाइयो के ऊपर रही है, जिस पर दया उन्होंने इनको भ्राज तक दिखाई है, उनकी यह कृषा भोर बया हमेशा बनी रहें। मन्त में मैं एक चोपाई कह कर समाप्त करता ह :-

> पर हित बस जिन के मन मार्ह ।
> विन कह जग दुर्सम कछ नाहिए ।।

Mr. Deputy-Speaker: How long will the hon. Minister take?

Shri Mehr Chand Khanas: I want 30 minutes at least, Sir.

Mr. Deppety-8peaker: Then, I must call the hon. Minister now.
Shrt Mulchand Dube (Farruthabad): Eir, only two minutes. I do not want more than 2 minutes.
Mr. Depraty-spenker: The hon. Speaker announced that this muat be over by 1:30. The Minister alays that he may take half an hour at leart.

Shri s. M. Bamerjee: It is a very important Bill.
Mr. Depety-Spenker: But the time cannot be extended indeanitely. All
xafht Shari Mulcand Dube might have two minutes.

Shari Malchand Dabe: Sir, I support the Bill, and I do not think there is any justification for withholding the payment of arrears or withholding proment of dues by whomsoever it may be. The present law provides come sateguards to the refugees that they shall not be arrested for the detault in the payment of dues The prepent Bill secks to remove that provaion and provides certain safeguards. The Bull, at the same time, says that the officer will make an enquiry and after making the enquiry, if he comes to the conclusion that the money should be realised by arrest, it is only then that he passes an order

I would like to bring to the notice of the hon Minister that there are certain provisions in the Civil Procedure Code which provide sor the recovery of monies due from a judg-ment-debtor and there certain safeguards have been provided for the payment of the dues or debts by the judgment-debtor. I shall read section 51 of the Civil Procedure Code in this connection It says'
"Powers of Court " $\$ 1$. Subpect to such conto enforce exe- dations and limitanons custion" as may be prescribed, the Court maxy, on the application of the decree-holder, order execution of the decree
(a) by dehvery of any property specifically decreed;
(b) by attachment and sale or by sale without attechment of any property,
(c) by arrest and detention in prison;
(d) by appointing a receiver; or
(e) in such other manner as the nature of the relief granted may require
(Provided that, whore the decrep in for the payment of money, execution by detentioc in
prison shall not be ordered unless, after gaving the judg-ment-debtor an opportunity of showing cause why he should not be committed to prason, the Court, for reasons recorded in writing, is matis-fied-
(a) that the judgment-debtor, with the object or effect of obstructuag or delaying the execution of the decree,-
(1) is likely to abscond or leave the local immits of the jurisdiction of the Court,
(11) has, after the institution of the suit in ahuch the decree was passed, dishonestly transferred, concealed, or removed any part of his property, or committed any other act of bad farth in relation to his property, or
(b) that the judgment-debtor has, or lias had since the date of the decree, the means to pay the amount of the decree or some substantial part thereot and retuses or neglects or has refused or neglected to pay the same, or
(c) that the decree is for a sum for which the judgment-debtor was bound in a fiduciary capacity to eccount.

Explanation. In the calculation of the means of the judgmentdebtor for the purposes of clause (b). there shall be left out of the account any property whuch, by or under any law or custom having the force of law for the time beng in force, is exempt from attachment in execution of the decree )"

So, there are certain safeguards which are given to the judgment-
[Shri Mulchand Dube]
debtor against whom a decree has been passed, I submit that in this case where the realisation is by menns of arrears of revenue, a decree hss not been passed. We do not know whether the accounts that are prepared in the office are correct. Therefore, my submission is that the same facilities or the same safeguards should be provided to the defaulter as are provided to the judgment-debtor before his arrest. Of course, if he has property, there may be a decree for a sum for which the judgment-debtor is bound in a fiduciary capacity and all that All these provisions are in the Civil Procedure Code. My submission is, the same procedure or the same principle and the same safeguards should be provided to the refugees also. These are provisions which are provided for the ordinary person against whom there is a decree for the payment of money due. I believe that the hon. Minister will take this aspect into consideration and give the refugees the same facilitues and safeguards for the payment of money, as are allowed to the other people.
In other words, my suemisaion is that if the safeguards for preventing the arrest of the refugees are being removed, it is not a bad thing as against persons who are refusing to pay or who do not want to pay in spite of their being able to pay.

घो स० म० बलत्री: उपाष्यक्ष मक्षोषय, मैं इस विल का विरोष करने के लिए चड़ा हुपा हूं । इसका कारण यह्ह है कि मै समझषा हूं कि पुस्तार्थी भाइयो के साष दह कर मेरा जो तजुर्वा हुथा है वह यह हुमा है कि हन लोगों ने किराया जान बूक्ष कर अमा नहीं किया है, या सदा नही किया है। इसके पीरे प्रामिडिज का भ्राइवासनो का एक देर है घनको तरह तरह के श्राष्वासन विये गये, जिन को पूर्ण मही किया गया। उनकी यखती इलनी हो है कि उन्होने हन प्रामितिज वर किभ्वस किया प्रोर उसका भाज यह़ नसीचा है कि उनके जिम्मे मान घ्याठ करो

क्यया निकासा जा रहा हैं मैं यह ना़ी कहान कि जो कपया उनके जिम्मे है, वह्ड बसूल नहीं होगा काटिये। लेकिन मैं घता जहा कहना काहता हों कि जो धाश्वासन उसका fिये गये हैं बे पूरे किये जाने कालियें।

भाज माप यहु वरमीम करने जा रहे हे कि ध्रगर के रुया घ区ा नहीं करेंगे तो उलको जिरफ्तार कर सिया जाएगा, उनको जेंस शेत्र पिया जाएगा। मेरी समझ्न र्मे नहीं घाता है कि षाबिर यह किस तरह का घंसाक है जो फाष उनके साथ करने जा रें हैं । घंसाफ जो कहला है, वह थाप करे। मुक्षे पता चला है, पता नहीं कहां तक सच है, कि तकरीबन ६०-७० करोए़ रपया ह्नकम-टैकस का भाप माफ करने जा रहे हैं। जब भाप हतना रुपया माफ कर रहे है तो क्या कारण है कि भाप भाट करोढ़ रुपये के लिए इन भाइदों को जेल में मेजना घाहते है घंर इनको फिर से उजाउना चाहते 81 बहां तक इन माइयों को बसाने का तास्सुक है, में दूसरे माननीय सदस्यों की तद्ध से fिनिस्टर साहुप को भौर सरकार को बबाई देता हू कि उन्होंने बहुत ही भमया काम किया है! लेकिन मी समत्रता हूं कि उनको सजा दे कर या उनको जेल भेज कर wब फिर मे तियूूजी बनाने की कोषिक्य हो रही है। मै चाहता दू कि हस सब चीज्या की जाष पड़्वाल करने के लिए एक कमिशान नियुक्त होना चाहिये जोकि जितनी भी बस्तिया बसाई यई है, उनको जा कर के वे घ्रोर जाब पड़ताल करोे पता लगाये कि हू सब के पीष्बे क्या पतिहास है, क्या राज्य है, क्यों उन्होंने खपया पदा नही किया है, क्या उनका देना बमता है घोर यह् सारी चीज़ इस मबन के सामने घाए।

- मेरे भाई बाजपेयी साही ने घल्बा मुगल का नित्क किया हैं । में निकेषम करता हें कि बहां पर अणर पाष घारमियों को भेष दिया जएए तो श्रापको पता चक्षेगा कि किताये का कोई fिसाष नहीं है, कमी किताया $\}$ हपये हो जाता है सौर कमी २२ रषये हांर

बह् एक घयब्ता चासा बरमामीटर है ओो कमी सी fिती घो करता है हौर कमी ? 06 fिरी। डसी तरह से में आनता हूं कि गोषिन्दलवर के इलाके में, कानपुर में, हमारी ौैबा बह़नों ते बहूल किया जाने लगा या मौर बे देने की स्थिति में नहीं यी जौर बाद में बहुत इसरार करने के बाद, बहृत मुईिकल से उनको कुछ समय दिया गया था । हस बास्ते में भर्ष करना काएता हू कि इस मामसे में बहुत घंजीवगी के साय मोर होना काहिये । जीर मै ममझता हू कि कानून के लूते पर घाप काम नही चला सकते है। कानून के ही खूते पर क्रगर आापने पैसा बसूल करने की कोषिएा की तो हो सकता है कि एक म्रान्दोलन बड़ा हो जाए। मै हराने के लिए या सेताबनी के बप में यह बात नही कह रहा हू लेकिन यह जह्र है कि भगर मान्दोलन हुक्या तो वह च्चेष के लिए, उनके लिए घौर भापके लिए भी जायद्ध घातक सिद हो । मे काषा करता हं f. भिनिस्टर साहब जो तुद्ध पुर्षार्यी हैं, ऐसा मौका नहीं घाने हेंगे कि उनके याई उजसे लड़ने के लिए तैमार हों।

मब मे पुगने किले के रिष्युकीस के बारे में कुष कहना काहता हैं। उनको कर बार प्राइबासन दिये गये है। मेरी बदकिस्मती है कि मे पहली तारीख को यहां पर नही था जब इ्नके बारे में चर्था हुई थी। यह कहा गया था कि जगपूरे की जमीन हूंकि fिर्फेस मिनिस्ट्री के पाल है, छस बास्ते छनको नही दी जा सकरी है। मुने पता चला है कि रिफेस fमानस्ट्री ने उस उमीन को धोग़ दिया है होर वर्ट घघ हार्गसग fिनिस्ट्री के पास है घंर बहा पर रिंसिसिटेशन हो सकता है। मि दरथ्वास्त करता हूं कि इस सदन को साफ तोर पर बताया बाए कि क्या बह त्रमीन ार्णसिम यिमिस्ट्री के पास है घार श्रणर है तो क्यों नहीं घम लोगो को बतां कसाया जाता है 1

यन में क्रितये के बारे में क्रा कहता चाइला हूं पहले एक मिनिए्ट साएत्र ने

कहा कि किराया लिया गया है। बाद में किसी ने कहा कि बह्ह कंस्ट्रूप्यान कार्ष है और उसके बाड हमारे माननीय मंभी भाष कहते है कि मौसले साहा मे उनकी क्या कर्ष कल घाप मी क्रगर कले गये

की से हर ज्ब तला : में ने कमी नहीं कहा है।

सी स० म० बमार्य : मेने मुना है।
घो मेड़ बत्र सला यापने तो सुना है वद्ट बिल्दुन मी दुर्त्त नहीं है, निल्कुल गलत है।

घो च० घ० घलर्ती : में चाहता हैं कि मै गलत होडं श्रोर क्राप लोग भाई कारे के साप रें।

घी मेहए कम्ब साल : हम तो काई कारे के साथ गहते हैं।
 को चाहिये घा कि वह्ह fिबेट पह़ सेता।

घी स० च० बमरी उसमें डुण घह ऐसे है छुछ ऐसी बीजा है जिससे इस बम का पता चसता है घोर घगर भाप भूक्षे मोका दें तो . .

पंचित ठानुर तास सार्या : ऐसा केस है कि १२ रुपया किराया था ज्रोर धानरेखल अमनिस्टर ने सादे चार रुपया कर दिया मी़्रा यह् मी शुए से कर दिया।

घो स० \#० बनर्यो : बारह रपये का माबे घार कपया कर दिया गया था लेकिन बह रुपया पाच सी रुपया में बिया गवा बा । YY,000 रुपे की टोटल ग्रम दी चई थी. .

उपाप्ये कहोष्य : माननीय स区स्य को पूरी जिम्मेषारी के साय यहां बता क्री चािंते - एजर बह हरा च हो तो बलै नडी नर्गइसे
 हैं तो हूसरी बता है। लेकिन दोनों मिनिस्टर्स के ध्रेश्यंस धौर घांसर्स में दुण कंट्रेचिक्शन हैर घंर घर घाप ह्जाजात है तो मै पद़ कर उसको प्वांट माउट की कर सकता हू । उस कंट्रेडिकरान का जवांब हम लोग बाहते हैं ।

तो मै यह भजे करना बाहता हो कि ओो बादा किया गया है उसको पूरा किया जाना काहिये। साथ ही साथ पुराने किले के हिक्यूजीज़ को बसाने का प्रबन्ष होना बाहिये ।

धन्त में मी ₹तना ही निबेदन करना क्रसता संते कि कानून को पास न कऱके प्रक कमिघन विठाया जाये जिस की रिखोटं इस सदन के सामने भाये फोर वह पता लगयये कि क्यों इतना सपया ह्यू है घौर किस तरह से यह बहूल किया जा सकता है । मगर भाप पुलिस की सहायता से घौर गिरक्तारी का उर दिसा कर यह रुपया बसूल करना चर्हेगे तो मेरा खयाल है कि यह्ह न पुख़ार्यी भाहपो के हित में होगा ध्रोर न ही देष के छस वास्ते में धाशा करता हूं कि माननीय मंची महोबय हस पर मजोदगी के साब गोर करेगे ।

बी मेटर बम्ब बहा जनाव ठिव्टी स्पीकर साहब, सुक्वार हे रोज मी हमारे बहुत से भाइ्यो ने तकरीरे की कौर थाज मी। में उन तकरीरो को बुन रहा था औौर बार बार मेरे विमाग में यह सबाल पैदा ह्रोता था कि ोे किन की तन्फ से कह रहे हैं मौर किस से कह रहे हैं ' भ्रगर कोई मेरी ठिमान्ड फार ग्रान्ट सामने होती, मेरी मिनिस्ट्री की पालिसी पर बहु होती तो चायद मुक्षे मोका मिलता कि में उन का मुक्षम्मन तोर पर जवाब दू 1 लेकिन थाप के सामने क्रोर मदन के मामने एक बहुत घोटा सा तरमीमी विल था। लेकिन छस बिल के दायरे में जो चीजें नही कहनी यी वह्ह मी परी कर्ट ध्रोर जो कहनी यी बह हो कही गई हीं। मैन ने भवने बोस्त शी घबपेषी की तकरीर बो घहुत बोर से सुला घ्योर मैं हुष्य हो रहा का कि जो जाइनी मष्म प्रवेक में पेता हुसा, बित्र
iन मष्य प्रदेधा में तालीम काई थीर जो कानपुर ते या पू० पी० के किसी दलाके से एवंजर त्रशा, क्षायद वह्र मष्य घवेक्ष का गलती तो चिक कर दे जही तीन या कार लाक्ष के क्रीक्ष शर्रार्षी हैं।
Ahei V. P. Nayar (Quilon): Elected $\mathrm{fram}_{\mathrm{m}}$ nowhere.

घी मेटर कला जजा : यू० वी० में पांक घ्: लाब के करीब घारणार्यी है, उन के लिये उतोंने अवान भी नहीं सोली ।

की स० च० बला़ : में में कहा था।
घी मेहार चम्त काता : में र्री बाजपेयी
का जिक कर रहा हैं।
सी स० आ० बलर्जी : घाप ने कानपृर का नाम सिया बा ।

जी मेहर घंज्य ता : भाप तशरीक गक्लये । माप नाराज क्यो होते है, माप की तरफ मी भाऊंगा । मैं भरं कर रहा था कि यूड पी० भौर मष्य प्रदेष्य में दस लाल के कमेब छरणार्थी है। ह्मारे वाजपेयी माई ने उ7\% के मुताल्लिक एक लफ्ज भी नहीं कहा । एम मे द्वस से यह ध्रन्दाजा लगाऊं कि उन का पुनर्बास हो चुका है ${ }^{?}$ घोर घ्रगर पुनर्वास नही हुमा तो सिर्फ पुराने फिले का, किप्मषे का, जीक क्रोरजा का, तेहाँ का या इस किस्म की प्रोर कालोनीज कम ? काक वे मेती मिनिस्दी की नुक्ता चीनी करते हैं क्मपने दो प्रान्तों का, जहा पर कि उन की जन्म रूपम है, जहा से ग्राप युन कर माये है, कुष्ड जिक्र करते । लेकिन मे ‘डन को जानता है। बह्ह क्यो करें उन का तो थाज कल नया सम्बन्ब दिलली के है । मूपा से कहा जाता है कि साहुत, ध्राप सियासत का जिक न करे । न कसे तो क्या करं? उन की भ्यांक्त तो है बिल्ली कारोोरेकन की तरफ, उन का रिक्यूरीब ने माता क्या ? किलूजी से उन का साल्नु क्या एभ० ीी० बनेते के यद बह्र रिखूलीज घोर बिली का विल करमे बले। बत, वार्ह क्षाल परोे हो

न किसी मे उन का माम सुला बा व उन के क्षिल में रिभूयीज के लिये तहुपन बी 1 अब धिर्मी के बारे में मुके बार बार त्वाना मिलता ह 1 बिस्ली षे मुपालिक बार बतर जिक हुषा। परसों मी क्षुणा, धाष मी हैष्या 1 मुक्ने दुख होता है बत दिल्सी के मुताल्लिक जिक होता है। हिल्दी तो में णामता महीं, मासूम नही था कि $\chi ०$ या $₹ ०$ बरस की उम्र में पठानों का देक्ष ओर्टर मैं हिन्दुस्तान भाऊंगा। सारी उम्र उर्डू बोली या पक्तो। तो मुले फारसी का एक मिसरा याब ध्राया बो कि मैं घ्रापके सामने येक्ष करना बाहता हू

भरा दबँसत्त घन्दर दिल भगर गोयम जबा सोराद व गर दम दर क्शम तरसम कि नग्षे उस्तल्ता सोजाद


रर्जुमा यह है कि मेरे दिल में बरं हैं। अगर उस का जिक करता हू तो जबान जलती है, भगर सास नही सीचता हूं तो जो मेरी हही है बहा जलती है । भाज शरणार्थी के नाते से मुक्षे चने कौन देते हैं ? जो केरल से धाये, बद्व जो मष्य प्रदेषा हरर उत्तर प्रदेश से माये । कमी घारफार्यी का सबाल उन ते जेरे गीर नहीं रहा । दिल्ली को भाप दो एक मिनट के नियं मीजिले। जल्य मेरे दोस्त बोल रहे थे तबत, जनाब उस बक्त मयनी कुर्सी पर गौनक घकरोण नहीं षे, किम्सबे का बहे जोरो से जिन्र हो रह्ञा का, पुराले किसे का बरे जोर से बिक्ष हो दा चा। क्टेस नगर के लिये मैं ने पूता कि बरा उन का भी कर दीजिये । चता घना काँटर का किक कीजिये, चार्य जनार मानेट का खिक कीजिये, काप ह्या

मांटें का बिन कीजिये 1 दिल्ली मं $x ०$ हाजार टेनेमेन्ट्स बने २०, २Y करोए़ ब्पये है। माज में विला मुवालगा कहने के जिये तैयार हू, घौर मुष्षे इस का घफसोस होता है कि काया दिल्ली में यह चीजें न बनतीं भौर दिल्ली में इतनी कीमतें न बबतीं। भाज हमारे पास धपीलें घानी हैं, हमारे पास माज्र मुकदमात घात हैं, भाई घोर भाई के घाते हैं, बहन मौर भाई के माते हैं, मा घौर बेटे के माते हैं, बाप घौर बेटे के घाते है । किस लिये ? वह्ह कहते हैं कि यह जो $x$ या $\cup$ हुजार क० की आयदाद ओो तुम बेश रहे हो पटेल नगर में, मा सान मार्केट में, या गफ्कार माक्रिट में उस की कीमत २० या २र हजार इ० हो चुकी मुके दो। मेरे दोस्त वाजपेयी प्रगर मुष्षे घरणार्यी वजीर के नाते से बह्ह कहते कि उस चरणार्यी को जो कि हुसेतवाला में बेठा है, जिम को पाकिस्तान की गोलियों का हर है, या मशरकी पाकिस्तान में जो बंठा हैं भौर पाकिस्तानी रेठर धा कर उसे तंग करते हैं उस का कुष्ब ब्याल करो तो में ब सरेखरम उन से कहता कि मुक्षे घहुत हमदर्दी है उन के साप घौर ध्रगर मुक्षे कुष्ध देना पहे, लेने का तो मबाल ही क्या है, तो में कुद्ध सोचने के सिये तंयार $\overline{8} \mid$ लेकिन जब माज मुझे ताने मिलते है दिस्ली क, तो में दिल्ली के भुताल्खिक इतना ही कहना चाहता हूं कि में ने लुद छस जायदार की ऐलाटेबल लिमिट बढाई । मेरे माई जो मेरी पार्टी से ताल्सुक रकते हैं घ्रभी बोल रहे थे उन्हें यह इल्म नही था कि किराये का मैं ने वह्ह कसला किया है कि पहली भक्तूबर $q$ हरx से ऐलाटेबल प्रग्र्टी के किराये की वसूली हो ही नही। कोई कहता है कि यह कास्टिट्यूसनल राइ्ट्स्त् को छंफिन्ज करता है मेरा विल, मस्ट्रा वायं है, में में फडामेन्टल राइट्स को ट्रेसपास किया है । मेग कानून यह कहता है कि जो श०,००० से नीचे की अवयदाद है, पहली अकूूपर के यद घगर कोई धाषमी उस का मालिक कना चाहे तो अडूं अमीवार ते लगान लिया बवेषा, जमीबतरों से मासिया जिया जयेका, पनीयार
[啐 मेहा चन्ट बन्ना]
का बकाया एरियर्स माक सैह रेेग्मू क्रूल हो सकता है, उस की हुर्मी हो सकती है मौर उस को कैद हो सफती है, लेकिन को ष्षरणार्षी
 कराया ही हम नही ले रे है है, पौर यही नहीं, मेरा कानून घह कहता है कि बकाया किराया भी जो है, चाहे वह पुराने किले बाला हो या कोई थॉठ बह २० परसेन्ट मुले काज दे दो, प्रोर बकाया $७$ किस्तो में दो । इस से ज्यादा क्या रियायत हो सकती है ? भभी घापने जील कोरंजा धौर रमेश नगर का जिक सुना । मेरे नबल प्रभाकर भाई ने कहा कि नोटिस भाया लीज ऐंड क्राउंड रेट का । में इस पोरीषन को साफ कर हू कि बह दो भमाहबा कीजे है भोर उन को मैं सदन के सामने रजना चाहता हूं कि में ने क्या किया। मैने यह किया है कि हम ने जो २०० गा बमीन हल कालोनीज में दी हैं उस की कीमत कोर $₹ 000$ या $₹\{00$ क० रुणी है। जो गान सहेमेन्ट को $x 00$ र० विया बह तो क्षाट हो गई, बह में नहीं मांग रहा । लेकिन जो नान
 उस के लिये हम ने दो भाप्षान दिये है । पहला भाप्पान तो यह है कि भगर वह चाहे तो मेरा ? $?-0$ या १२०० रु० सुद भा कर दे दे । काहे घवने बोस्तो या रिएतेदारो के बलेम में से, भ्षणर उन का क्लेम हो, 50 परसेम्ट तक दे दे। के बहूल कर्गा पौर उस से एक किस्म का टोकेन प्रा्ठः रेट या लीज मनी १ ऊ० सालाना नूगा, १०० गल के लिये । मै दस को दोहराना चाहता क्र । भ्रापको मिसाल नही मिलेगी बिल्सी में कि क्राउड रेट $\% 00$ गज के लिये १ ₹० हो यहा रपया भाप हे दे, चाहे भपनी जेष से दें चाहे स्टेटमेंट भाफ ऐकाउट्स मे दे या किसी के सलेम से वें। बहरहास यहा सिर्फ एक स्पया कालाना होगा १०० गज के लियें। सौर स्रगर प्राप इस बफ्त कीमत न देना काहें
 चाहं तो मेरा सूद है ३ परसेन्ट । गबनंमूट का जो बारोईंक रेट है हस से ज्याधा है हूत के
 कर कोई उई या तीन क० महाषार उस का घाउंड रेट बनता है। यह दोलो घर्ष्यन धोपेन है । हेकिन नौन सलेमेंट जो किरायेषार के या जो रमेण नगर मौर मील कुरजा बनेरह में एलाटीज है उनको घलत्यार हैं कि कुष्ट रपया वेकर $₹ 00$ गज के लिए १ क्पया सालाना दे, भणर २०० गब है तो २ रुया सालाना हैं और 500 गका हो तो 5 रुपये दें। भाप जानते ही हैं कि दिल्ली में घाउन्ह रेंट बहुत ज्यादा है लेकिन इस वक्त मैं उस में नही जाना खाहता।

मै यह घंर्ं कर रहा था कि मेरे दोस्त श्री न्रोडीर भर्बा जिनकी कि तकरीरे मे रोब पब़ता हू, भाज उनकी नखर मेरे ऊपर की पही, मेहरवानी की नजर पडी घौर इसके लिए में उनका मसकूर है 1 मुक्षे यहु देस का बड़ी बुली हुई कि भाज बम्बई के एक पारसी माई भी बारणाषियो के लिए फपनें दिस में कुष्ट दर्द रसते है भौ भाया वह दर्दे पोर छमधर्दी सयुक्त महाराप्ट्र की बजह से हैं या सयुक्त गुजरात की बजह मे वेदा हो गई है वह मुक्षे मालूम नही

Shri V. P. Nayar: What is he talking?

Shri S. M. Banerfoe: He monopoluses the sympathy for the refugees.

Shrt V. P. Nayar: He should be more polite and more polished

Shri Namshir Bharmoha: There are many displaced persons in my conttituency

Shrl'Mehr Chand Ehanma: I was talking m Hindi For your beacelt, and for the beneat of Shry V. $\mathbf{P}$. Nayar, I may eay that I am crateful to Shri Bharuche for having taben up the cause of the displaced persome. I to not know whether the real object was Samyukt Mabarashtre or Maba Gufarat or .

Ched Naminher Emarmaina：On a point of order．The hon Minister hat deanitely atteributed motives that the polat of order which I raised was not on merit but on sccount of Sempuleta Maharachtra or Mirba Guja－ rat．That is a very unkind reforence． Ho is attributing motives that a thing was done for a different political ригрове．

Gurt Moller Chand Dranaz：I am prepared to withdraw it uncondi－ tonally，if I have offended him That in farthest from my mind．

में यहा अर्⿱亠乂口未 कर रहा या कि भ्राष मेरे से पाहते क्या हैं？क्या भाप मेरे से यह चाहते है कि म्यम्ने मकान की कम कीमत बसूल कह जोर कारणाषयों को कमस्सेघन दे दू ？क्या राप मेरे से यह चाहते है कि किराया जो 5 करोड़ रुपया काज तक बकाया हैं घोर हर साल बडता जाता है उसके निये गवर्नमेंट यह कैसला कर दे कि जहा तक शरणाषियो का वास्लुक है होर सास कर विल्सी के रहनें गालो का घोर जिनोे कि जिम्मे कोर्ट सबा
 iो fि घान मार्मेट，गफ्कार मार्केट，देशबंधु
 उसमें हुछ बाहर के लोग मी हैं लेकिन बाहर बालों की तादाद कम है，उनके लिये धाषिर मेरे से क्राप क्या घाइते है ？धागर भाष उनसे किराया नही लेना कहते तो भाप मेरे से कह दीजिये कि अहां तक हारणाषियो का ताल्नुक है उन से कीमत मत हो हौर मकान मुक्त दे दो जौर उस हालत में तो मेरा यहां विस्ली में जलूस निकलेगा ।

ध्रमी कानपुर के मेरे बोस्त जो कि साभने तघारीक रहते है बे बरे जोर से कह्र रहे थे कि यह्ता पर fिमोंसट्रेशन हो जायना＂ध्रोग उबलतुप्न मष चायेगी
 कहा वा 1 रोकित घाप उसके सिए घंद्रेती कब्द इस्तोमान करते है जो कि एप्रोष्रियेट न旡 31
 दोस्व के बराबर घंगेतेजी नहीं जनला ।

हर उन्होंने जो केताबनी दी कि मान्दोलम हो जयेगा तो में पूष्जा बाहता हूं कि यह् घान्दोरन कीन करेगा ？में उनको यक्रीन दिलाता रूं कि उनके वास दिस्ती में सिर्ष बही शार्त धायेगा जिसके कि पास मेरा मकान है，न वद्ह सेता चाहता है न किराया देना चाहता है，न याराम से खुद बैठता है मीर न मुती ही पाराम से बैठने देना बहाता हैं ऐसे होग उनके पास भाते है । भगर मुसे यह कहा जाय कि द्न के पाम कोई गफ्फार मार्केट का पक आदुी का जब हो मे बनाब की बिद्धत में भरं करता ह्र कि नही मायेगा । जो दुकान नैंने २ बाई हणार पर बेनी है कीर मुदे मालूम है कि $x 000$ रपये उसकी पाए़ी है ठो ऐसी हालत में कौन अयगा इनके पा ？
 मेरे क्यकार्यी माई दिल्सी में धाये हैं बे बहुव मुर्त्रह हो गये है धौर हमारे जो यहां पालियार्बेट मे चम्बर साइतान रहते हैं उनका मी दरवाता सुली है मार वह उनके पास जाते है। एक नर किराद्री क्रायम हुर्ष है। परयातमा क्को मेरे ब्यास में कुष्ध हौंसला दे क्रोर घापको की हौसला दे । माप उनकी हुद्ध तीमारदारी करें， कुछ घपने मकान में बसायें，हुष्ध घवनी षेष ते ते ताकि मेरा बोता कुष्ब हलक्रा हो मोर मे भावका बहुत मझकूर हूगा हौर इससे ज्यादा मेरे लिये चौर क्या लुली की जात हो सकती है कि बह प्रादमी जो कि घारणार्थी नहीं है जिनका कि शरणाषियों से कोई बास्ता मी नही रहा， १0， 1$\}$ वर्ष उन्होंने उनके लिए कुष्ता नही क्षिया भाज ते उस मिनिस्टर के मी को कि एक हुद धरणार्यी है मौर सब कुछ बहा पर तो बेठा है उससे भी ज्यादा बर्व रेष्यूजी़ के लिये मेरे दोस्त के बिल में केषा हो गमा हैं हौर उनके लिए ओो ध्रापके विस में एक लड़ा है में जनाब घापकी बसातत से उनका चुकिक्या करा करा है

उयाब्ये चलोद्य इसके बार बार कहले की जल्रत नहीं।

Ghei Mehr Chand Ehaman: A lot of attacks were made in the morning You were not then there in the chair

Mr. Dopaty-Spenter. They were made during

Shri Mehr Chand Khanna: I was told that I am taking rent from people who are livngg in sub-human conditions, I am a worse extractor and all that

Sher V. P. Najer: Not Shri Khmnna, but the Munaster

Shri Melar Chapan EMaras: But the Minister happens to be myself

Shri Narmyanonkuty Memon: May I make an appeal that at least when the hon Minuster replies he should speak in English? Because, Bindi We can understand, but not this Urdused Finds If it pleases him, let hum speak in Hinds

Ghri Mehr Chand Ehaman: You want me to switch over to Englesh?

Shri V. P. Nayar: Bther to Thglish or Hindi

Mr. Deppaty-Speeker: That he has explaned in the very beginning those who lived in West Pakistan, they were tramed and educated in Urdu

Shes Nermyannakuthy Memen: He epeaks excellent Finglish during the Question FIour

Mr. Deputy-8peaker: The last epeech was made in Einch Therefore, perihaps he is replynng to that

जी देडर कम्ध चWा : बहुत सी तकरीरे यहा पर हिन्दी में हैं। पडित ठाहुर द्वास भांग्यें मी दिव्दी में तकरीर की
 बा करीती में, वह भाषयी मर्बी पर है।

की केहर पस्त जखा पष साहल में उषर से क्षपना रु घ्षोत्ता हू हौर जरा भपने है भाइयो की तरफ क्राला चाहता हैं ओ कि मेरे साष बें है है। उनफो मेरेंसाष प्यार नी हैं, हमषर्दी मी हैं। बह़ बाइते हैं कि गवर्मनेंट का काम मी बले घार गवर्मेंट का जो क्यया नाजायब तोर पर बहूल महीं हो रहा हैं बह्ही बरूल हो मौर फिर कुष बिल में हमबर्दी मी है। पौर उन लोगो के साप जिन्होने कि दस मुल्क के बातिर सब हुछ कुर्षान किया उनके साष भगर भुल्क की हमबर्दी नही होगी तो किस के साथ होगी। लेकिन मुसे धपने पुराने मिग्र शी र्रित सिद्ध सरहदी की तकरीर सुन कर ज्ञरा धफसोस हुभा । मैं उनकी तफरीर सुन रहा था मोर वे तो बहे जोर से यहा तक कह बंठे कि ज्ञायद जाते जाते मैं घपने छरणार्यी माइयो को पाटिग किक दे रहा है। इन मल्क्राज को सुन कर मुमे बखा हु स तुपा लेकिन मुफे समझ में नही पाता कि ऐसा उन्होने किस किना पर कहा। मुमे पता नही कि इस ऐम्ट में डो दफा $२ २$ है उसे पढ़ा मी है या नही। प्रब के एक सहे लायक वकील है। कई द्रा मेरा उन्होने हाथ पकडा। हमारी पाटी के सेकेटरी हुभा करते षे मौर हम एक ही बेंष पर बंठा करते ये लेकिन जो उन्होने तकरीर की भौर भागुर्मेट्ट्स बिये उनसे मूके कुष्ट हैरत हुई भरर घफसोस मी हुभा। भगर उन्होने बका २? वढ़ा होता तो बायद उन्हें घतनी लम्बी फोरी तकरीर करने की जलगत नही पर्ती । हस ऐषट का दका २? इस हाउस ने पास किया है पौर उसमें तीन ीजलें हैं। पहनी ीजित तो यह है

[^0]कि जो क्समा कि चारंणार्यी से बसूल छोला है बह एच एरियर्ष माफ लेंड रेबेन्यू बदूस हों सकता है। घय यह्त कानून हैं। कर्या वह्इ हमारे कांस्टीट्यूसन के जिलाफ जाता है या फंठर्मेंटल राइट्स को इ्रफंक्रि करता है मे नहीं बानता । लेकिन तीन सब-कलाब हैं। घब फाप मागे चलिये। इडनें धाये लिखा है :
"and the Settlement Commissioner shall, after making such enquiry as he may deem fit and giving to the person by whom the sum is alleged to be payable, an opportunity of being heard . . ."

This is very important.
"decide the question and the decision of the Settlement Commissioner shall, subject to any appeal or revision under this Act . . ."

I hope it satisfles my hon. friend Shri Dube.
"be final and shall not be called in question by any court or other authority."

14 hrs.
एक सब क्लाज २ मौजूप है । घ्राप तो आनते हैं कि वह् एक एबनारमल सियुएकन शी घौर एक एबनारमल शेक्ट बनाया चारणाधियों को बसाने के लियं। उसके मातहत चाहे खंक्यी प्रापर्टी किसी चहरो के पास हो, या किसी वेहाती के पास हो या किसी चारणार्थी के पास हो, उस्से तमाम रुपया बहूल किया आये ताकि करणार्यी को भाबाद किया जाये या उस्षोो बह्ह प्रापर्टी एलाट की जाये होर स्रैटिसमेंट कमिहनर का फेसला भाषिरी ह्रेगा । घहर वीजरी बता यह्ह है, हसको माप न मालूम ज्या करेंगे :

[^1]यहु है द्रा २१। मैं भहला साहब की बिदमत में धर्ज करना घाहता हूं, बह उस बक्ता ह्राउस में नहीं ये । यह बलाज २१ हस ऐष्ट में बहौर घ्रमें मेेंट छंसरं किया गया हैं। लेकिन सरय ही दफा ३० में यह् लिखा है :
"No person shall be liable to arrest or imprisonment in pursuance of any process issued for the recovery of any sum due under this Act which is recoverable as an arrear of land revenue."

तो हमने इस दफा में एग्ञेम्पशन भी दिया है। जहां बकाया मालिया की तरह से वस्रल हो सकता है, एरियसं भाफ लेंड रेबेन्यू की तरह बसूल हो सकता है, जहां डिमाण्ड हो सकता हैं, अहां कूर्की हो सकती है, जहां बेदसली हो सकती है या इविक्बान हो सकता है मीर जहां ख्राडिनरी ला के नीसे एक श्रादमी केद मी हो सकता है, फकड़ा मी जा सकता है, उन हालात में वारणार्थी के लिये हमने सन् शह义४ में यद्ह फंसला किया कि शरणार्यी को इससे एब्जेम्प्ट किया जाये ताकि बह ध्ररेस्ट न किया जये । तो मेरे स्थाल के मुताबिक यह कहाना कि मैं कोई ऐसी चीज कर रहा हूं जो गेर कानून है या ऐसी कोई चीज्ञ कर रहा दूर जो कि शरणाषियों के बरबिलाफ है तो यह किसी भी हृ तक दुस्त नहीं है, ब्योंकि इस हाउस ने यह फैसला किया था कि छारणार्थी से जो रुपया बसूल करना हैं वह बतोर एरियसं काफ सें० रेबेन्यू बसूल हो सकता है। मुझ्षे यहह सुनकर टुख हुपा है जब ारार्मा जी ने यह कह्रा कि बह चीक सैटिलमेंट कमिशनर से मिलने मये थे पर मिल नहीं से। यह दुस्त्त होगा । में यह नहीं कहता कि ओो बह्ह कहोे हैं वह्टे गसत है । लोकिन मुसे पह मी नहीं मालूम कि उन्होंने पहले से एप्यांटयेंट किय बा या नहीं, भणर किया था तो उनको क्यों बत़ा रता कया मैं नहीं जानता 1 लेकिन साहघ, घस एक्ष


## [बी मेहर षण्व कल्गा]

पीनें घारणार्षी भाइयों की है हीर उसमें वह कहा णबा है कि यह युसे एलाट कर हो मेटी बहित को मत करो, मुझे एलाट कर दो बेरे नैबर को न करो। इसकी बजह वह है कि जीमतें बहुत बढ़ गयी हैं ज्ञास कर बदे खरे़ अह्रों में जिसकी बजह से मेरी जायषाह पर घ्राज बढ़ा भारी गीमियम है हीर जिसको वहा जायदाद मिस जायगी वह उससे दो बार पांश बस हजार रुपये का कायदा उठा सकता है 1 घगर घारिनती ला कलेगा तो मुझे सेक्णान २१ (२) का श्रोसीज्पोर कालो करना होगा। मेकिम मेरे सामने क्लाज ₹० भी है 1 तो मेरे सामने एक ही रास्ता रह जता हैं कि मैं दषा ₹० को सत्म कर दूं भोर एक कारणार्यी घौर एक लोकल के दरम्यान पांख बरस बाद कोई कनं न रे । लेकिस भाष कहते है कि रिष्यूकीज \#े घगेन्ट विसिसमनेट कर रहा हां। को तो उते कमो मी लोकल प्षापुलेष्न के मृकाबले त्रिफरेंस दे रहा हूं । धाज पगर हिन्दुस्तान का कोई नागरिक डिकास्टर होता है, निगसेष्ट करता हैं, तो उसके किलाफ एरियर्ष भाए सैड रेबेन्मू की तीनों स्टेतेज एक्षाई होती है। सेकिन जहां तक घारणार्यी का ताल्मुक है उसके बिलाफ जो तीसरी स्ट्ड है उसको निगेटिब कर विया गया है । तो मैं भपने दोस्त सरदार भ्रजित सिहह से यहु कहाता चहाता हे कि वह भगर यह समझते हैं कि यो कुष्टमें कर रहा हैं बह गसत है तो मै इस पर गौर करने को तैयार हं 1 लेकिन वह देनें कि में एक चरणार्यी को सेषलाहं दे रहा त्र 1 मैं उसको एक ह्वारएस्ट भफसर के सामने जाने का मोका देता हां कि बह एपसप्लेन करे सोर वह घफसर देके कि वह घारणार्बी दे सकता हैं या नहीं 'क्षैया धाप बाहते हैं कि उसको पह सेफगार्ड न बिया जाये हीर सेक्रन ३० को एक बम एवरोगेट कर विया काये। भब घाप देने कि मैं एक क्षरणार्यी को क्या स्र्हलियत दे र्हा है। बाबजूद इसमेक कि मेरा - करोश़ क्षया बकाया है, बाबतूर इखने

कि मे एक्रो एख एरियर्ष धाक मैट्र रोग्यू बद्यू कर सकता हरं, वाब्यूू इसके कि ज्न ज्वालात में किसी मी हिंद्युस्तानी पर पाडिनरी ला लागू होता, मे एक धरणार्बी को मोका दे रहा हूं कि बह मेरे हाहदेस्ट चाकितर के सामले अकर एक्सप्लेत करे । घयर वह पारफितर बह केषता है कि वह धाबमी दुरी है तो उसके बिलाफ कार्यवाई करने की जसरत नहीं है। तो मैंने तो वह सहृमियत रही है। मैने पहले मी कहा बा सौर ध्र मी कहता हूं कि मेरा काम तो बसाना है, उताउना नहीं हैं।
 जाहता हूं कि क्या भाप दुते साइब का वहा पमेंब्रेंट मान लेंगे कि जो सिविस प्रोसीज्योर का श्राबीजन है बहु मान लिया जाये होर ीैठ सैंटिसमेंट कमिष्नर की पाबसं को fिमिट कर दिया आये।

उ्याष्पक लहोष्य - बह तो कहो है कि क्ञाउस ते वह फेसला किया है कि वह एरियस्ष भाफ सैह रेंेन्यू की तरह् वसूल होगा काएए।
 का सबास है एक धनपः चाषमी से 1 में इसका क्या अवाब दू 1 मे तो यही कह रहा हि कि घर सैक्यान ? as it stands is accepted, I have no objection. But, I am providing an additional saleguard in asking . my Chief, Settlement Commiseioner to look into hard cases and ree that unless a man is wilfully neglecting and refuses to pay, no action should be taken against him. The aniy remedy open to me is this with a velew to troat a national of the coguntry at par with a dieplaced permon today after five yoars of rebinblItation of tan years of rehabintation

Shri.V. P. Nayar etill challenges me that the rehabilitation programone fen not complete. I have never anjd that the rebabilitation programose has been completed. When he was quoting me, I have used two phraces there: by and large" and "reaidund problem'. To think in terms of 100 per cent rehabilitation, I am prepared to admit, is imponaible.

Bli Narayantwixthy Mencon: That quention has been anked in Hindi. Ele has turned to English. That has not been replied.

Bhat Ricier Cluand Elmana: When 1 spoke in Urdu my hon. triend is not converanint with my Urdu. The troable has been this. You can either have this Act as it stands, you can have section 30 if you want with the safeguard that I am providing. Or you can abrograte section 30 completely and have rection 22 as it stands. If it is felt that we are doing something which is going to be harmful to the interests of aispinced persons, I can assure you that I myselt would be the thrt perven to look into all these matters.

There is only one thing I wish to say in the end, that we are not Bhylocks. We have mpent nearly Ra. 200 crores on the rehabilitation of displaced persons from West Pakistan. We have spent nearly Rs. 200 crores on payment of compensation both in the rural section and in the urban rection in this country. My programme of compensation is still contimuing. We have paid neariy Rs. 80 or Rs. 60 crores in hard cash. This Govermment having done all that, this Government which is faced with financial dificultien this Government which had to borrow loans from outside, so far as the displaced person is concerned, no money has ever been gruiged. But, I must assert and I mast maintinin that to thoge who are is diatreas, we shall see that every pondibie reliet is diven; not to thoet who wish to definult, who do not want to pay the gaperal revenues of the country, I an sorry I cannot be a
party to thate I receive 20 to 30 letters from the M.Pn. everyday. Most of my hon. friends who have thiken part in the debite write to mo. I look into those individual caser. If an individual case is brought to my notice, may be an unfortunate widow in Kanpur, an unfortunate brother in Madihya Pradech or maybe in U.P. I can certainily have these cases looked into. Our iden is not to put people into distreas. My iden is to alleriate the surferings of displaced persons As I sadd two days ago, we must not place a premium on default. Thone who can pay should pay und they ahould be made to pay.

Mr. Depmity-8peaker: Am I to put Shri Vajpayee's motion to the vote of the Elouse?
stan Vaymyee: Yes.
Shis. D. Banerjee: Both the motions may be part logether, my own motion also. There are three motions for circulation.

Mr. Dopenty-8peeker: Oniy ore-Stax Vajpaytee's-was moved. There wres no other motion that wise moved.

The question is:
"That the Bill be circulated for the purpose of eliciting opinion thereon by the slat August, 19se."

The 'Noes' have it.
Bome Elea. Mitarars: The 'Ayres' heve it.

Mr. Depaty-Speaker: We shall have to wait till the Lunch Hour is over. Are Members really serious to have a division?

Shri Naragramikatty Memen: Votion may be done on the Bill.

Mir. Donats-Branker: The Foup have it.

The motion vee negatiend

## Amendment Bill

Mr. Deputy-Speaker: Now, I come to the main motion.

The question is:
"That the Bill further to amend the Displaced Persons (Compensation and Rehabilitation) Act, 1954, be taken into consideration."

The motion was adopted
Mr. Deputy-Speaker: We shall take up clause by clause. Clause 2.

Clause 2-(Amendment of section 30)

Pandit Thakur Das Bhargava: I beg to move:

Page 1, lines 13 and 14,-
for "stating the grounds therefor" substitute-
"if he finds that the person defaulting is able to pay the amount and is contumaciously neglecting or refusing to pay while the Rehabilitation Ministry has discharged its obligations towards him as required by law, rules and assurances given by the Government".

Page 1,-
after line 16, add-
"Provided that any sum due under the Act shall mean only such sum-
(i) as is not barred by limitation;
(ii) as is not due by way of rent accrued due before the year 1954;
(iii) as is not due on account of taccavi for food or for any reason considered to be unjust or inexpedient for recovery by a Committee appointed by the Government consisting of-
(a) the Secretary of the Rehabilitation Ministry;
(b) a representative of the refugees;
(c) a member of Parliament."

Page 1,—
after line 16, add-
"Provided that the person against whom the order has been passed shall be entitled to appeal to the Central Government which may pass such order on appeal as it thinks fit."

पंडित ठाकुर दास भार्ग : मैंने तीन एमेंडमेंट्स दी हैं। मैं उनको पढ़ना नहीं चाहता हूं लेकिन मैं उनकी तरफ माननीय मंत्री महोदय का ध्यान खींचना चाहता हूं। माननीय मंत्री महोदय ने कहा घ्रौर त्रादा दिया है कि जो हार्ड केसिस होंगे, जो ऐसे केसिस होंगे, जिन के अन्दर कमिशनर साहब ने गलती को होगी आ्रौर दुहस्त नहीं किया होगा, उनके श्रन्दर वह खुद इंटिरेस्ट लेकर, उनको ठीक कर देंगे। जहां तक ग्रापका एरयोरेस है, वहां तक तो ठीक है। लंकिन जैसा एक भाई ने कहा कि गोपियां तो यहां रहेंगी स्रौर गोपाल यहां से चले जार्येगे, ऐसी हालत में यह काम कसे होगा। यह चीज़ वैस्ट पाकिस्तान के रिफ्यूजीज़ के बारे में है श्रौर ग्राप बंगाल में चले जायेंगे आर वे लोग श्राप को कहां कहां देखने जायेंगे । इस वास्ते श्रगर अ्राप उनको ग्रपील का राइट दें कि ग्रपील ग्रापके पास हो सकती है, तो इससे बहुत फर्क पड़ सकता है। उस सूरत में ग्रापको ग्रस्त्यार होगा कि ग्राप श्रपने डिप्टी को इस काम के लिये मुकर्रंर कर दें, सैक्रेटरी को कर दें या किसी अ्रौर ग्राथोरिटी को कर दें। मेरे एक दोस्त ने कहा कि लोकल्ज़ ग्रौर डिसप्लेस्ड परसंस में कोई फर्क नहीं रहना चाहिय् क्योंकि रिहैबिलिटेरान हो चुका है । मैं इस चीज़ को नहीं मानता हूं । मैं ग्रब भी चाहता हूं कि इन लोगों के साथ वैसा ही व्यवहार हो जैसा कि ग्रब तक चलता झ्राया है क्योंकि ग्रापने भी इस बात को श्रभी तक नहीं माना है कि रिहैबिलिटेशन सौ फीसदी पूरा हो गया है। तो जो श्रवील की बात है:

उसको भाप रमूप मैँ जणा वे वें या उसमें निल हैं, मै सिविकाई हो जरंबा। । पाज भरगर किसी
 कोटे तक जा सकता है । सेकिन यहा पर में वहीं चाइता कि स्तना लम्बा कोज़ा प्राषिबन हो लीर में केषल हतना चहता हू कि उसकी ध्रीज सुद सैद्रल गबनेमेंट के पास हो सकती ही। म स समसता हूं कि इसमें धापको फोई एतराज नहीं होना काहिये । ससमे कोई काले़ की बात मी नहीं हैं ।
 सहमत हं कि ओ लोग दे सकते है, देने के काषिल है मेकिन देना नही बाहते है, उनको दे देना चाहिये जोर में एंते लोगों के हिक सें नही है भोर मैं चाहता हूं कि उनसे बर्ूूल किया जाए । लेखिन मेरी जो मुषिकलात है उनको में धर्ं करना षाहता है होर मिने पहले भी चर्य किया था। के टीयल है। जो लोग जिद्दन हेना नही बाहते हैं, उनसे बसूल किया बाना चाहिये । लेकिन भे थरं कर्ररना घाहता हिं कि बहुत से केसिस होते है, बहातसी एंसी fिटेल्य होती हैं, जिनको कि लोग हमारे बोटिस में लाते हैं पौर जिनका धायद किनिस्टर खाइस को पता भी नही होता है । मि कहला चाहता हूं कि जो एवयोरंसिस दिये गयें घे, मार्र्गल साहृष की तरफ से या दूसरो की तरफ से उनको पूरा किया जाना घाहिषे। गाहगीस साहब ने भगरत्त सन् श्रह में कह्टा बा कि दिरही के खितने भी किराये हैं ब प्रब से पहले के मैं माफ कर्ता हुं घोर वह भी कहा षा कि बन् ₹हx० के माष्यं तक भी धगर हाज़ इजाजत्व दे तो में कंसिडर कर्गा कि द्वाया वे नी माफ कर दिये बायें। मि जानता हूं कि जाएक भी मोगों के पास नोटिस्ष घाते है हिनिनट्री
 नी क्षामिस होते है । मूके पता नही कि वह जो किराये में भाकी दे ती गई बी, वह पूरी तरह के उलके हिसाब में बंमे कर ती गर्टही था नहीं। स्त वास्े में चाहात हों कि हमारे मिनिस्टर
 102 (A) LSD-A.

यी, लका सहाष नें लुब दी थी, परिता प्रसाष जैन साइल नें दी बी, वह सस्र मिलनी काइिमें पौर जो कह्रा जा चुका है उस पर घमल होगा बाहिये । मे बानता हूं कि किस तरह से किषाटंयेंट वारा ह्य पर कमल नहीं होता है। में सास किती के किलाफ गिकापत नही करता इं 1 री सम्रा साहव मोर धर्म कीर सहाल के दिल में इन लोगों के लिए जो सिम्पषी है, वह धगर हस दिपार्टेमेंट में काम करने बाले हर एक भादमी में हो तो शिकायत का कोरी तीका ही नहीं धा सकता ही । लेकिन मुछ्षे मालूम है कि दिल्ली गवर्नमेंट ने २२० घारमियों के केस में जो घोट मस्बिद रिपयूज्ती कैम्प में रहतें मे देबे पर किराया माफ कर दिया। दूसरें के बारे में जब fिनिस्टर साहण को किकायत्त की गई कि किराया बहुत ज्याषा लिया ज्ञाता हो तन्होने उसको कम कर दिया । घस तरह के कितने ही केमिस में उन्होंने किराया कम किया हैं । मोर कमी जो की वह उस दिन से नही की जिस दिन से कि उरे कम किया बल्कि शुए से कम की। मिने कुष्ट पुराने रिफ्यूक्बियां का किरसा सुनाया जिनले १२ ₹० किराया लिया जाता था उसको उन्होंने सा⿳े़े बार क० किया, थौर ऐस्ता उस्त दिन से किया जिस दिन से कि किराया लगाया गया। मूघे मालूम हैं कि घनके हिपार्टमेंट ने एक दिन बैठ कर सारे रिक्रुणीज का किराया धूना कर दिया, लेकिन उन्होने उस को कम कर दिया। पर पता नही कि उसके बाद क्या बाकया हुप्रा, हमें यह मी नही मालूम कि उमके हुप्मों पर धरभस्ल भमल बरामद की होता या नही। दिल्ली गबरंमेंट ने एक कमेटी बिठाई जिसका नाम था रेंट रिमेबान कमेटी। रेंट रिमिब्षन कमेटी ने ष्रमाम लोगों के केसेष्ट को देका जोर यह मंगूर किया कि करत कलां भाबर्मी जो गरीब से उनका रेंट रेमिट कर दिया आयय।। उनको भनाउन्स भी कर दिबा कह दिया कि तुमारा रेट रेमिट हो गया, मेकिन रेमिटर के नोटिस उन के नाम पाब
 कोर्म बान क्त कर करता है, बेकिण मापूल

होता है कि इस डिपटंनेंट क उपर एतना घलोस काभ है, ज्ताना बेहव काम है जालों जाषमितों का काम है जिस्त ती बतह हो बालूम नही क्या होता है कि की वकालयदी बबरेंनेंट पाफिसेज में हुमा करती है बहा हस fिनिस्री में नदों होगी। लोगों की चिटिउयां धातf है घायद कोशड पाफिस निपांटेंट उन का मरनूर होगा कि हितों लाबों निट्किप्र भातो हैं उन का जबाब नहीं दिया जाता। जल रूक fिनिस्टर साहल को पसंनली न लिखा बाय पता नहीं ₹यों इन को मिमिन्ट्री बाले चिट्डिगों का जबाब नहीं भेजतें। में समक्षता हैं कि उन कi मिनिस्ट्री में बहुत से शरणार्यी होंगे जो कि हरणनर्यी लोगों की तरफ सिम्येवटिक होंत, लो किन धायद ब्यूतोकती का काम दुनियां में ₹ fr तरह से बलता है । २२० षादरमियों में से $\gamma_{0}$ भाइमी लाजपत नगर के ब्बल स्टोराड हाउस में रसे गप। उन के भिकाले जाने का सकाल है भानरेबल fमिनस्टर साहब को लोगों ने पर्सनली वर्स्तस्त बी । उन्होनें कहा कि स्यूज के नोटिम बापिस से लो, मत नोटिम जारी करो । गेकिन प्रब किर उन्ही प्यूज के नोटिस जारी होरे लगे। में कहता हूं कि यह एक भरीव तीउ हैं कि भ्रगर मिनिस्टर साह्व के पास सबर पतुंच जाय तब तो विबक्रा हो जाय बोटिस लेकिन कण दिन बाद कित दुलारा जारा हो जार्तं है। भ्रब उनको निकालने के लिये किर कोषिएा हो रही है। मेरी दरव्वास्त है उनकों कहां से न हटाया जाव पोग बो किराया माफ हो चुका है उन से बसूल न किया जाब।

मिनिस्टर माहैब मे फरमाया कि उन्होंने सन् १८खर से किराया नहो लिया। सारे
 क्षेकिम उस के धन्दर पता नही क्या राज था।
 बसं बलेम, जिन का र्पया फीरन मिलना वाहिं था, वह भव तक नही मिल पाया। बम्धाफ के बिना पर उन्होंने किखया सेना बन्द

जर विया I वर बरिकाइए स्सेम का क्.पया उम को कहों दिया गया तो कम से कम हूष हो भिलना काहिये । गेंकिन पता गहीं क्या बात्र हैं कि किसन एसे लोग हैं जो कि स्् ₹çe के प्राये हैए है पोर भाज सन् १हY८ तक उन
 मिल पाया है। कानूल की है से थगर उन के लिये ? है या 5 था०सलेम भी नहीं मिस सका तो कम से कम सूव तो वे दिया जाय? भ्राप ने उनफा किराया माफ कर दिया। यह बहुत अस्ता हुमा 1 लेकिन धाज जो टम्पोरीटी जगहों पर मये हैं, मसलन पुराने किसे या कोटला कें लोव ही धा जिन को पानी धाटे मर्सजिद केम्प साउप्तनगर मैं बसाया गया, उन का किराया माष्क नहीं हुपा। उन से थब तक किराया लिया जा रहा हैं। मेरी गुजारिश हैं कि जब भाष उनको सूद नहीं में रहे हैं फ्लेम का तो उन मे किराया क्यों ले रहे है ? भाप इस रीज का कसीडर कीजिये कि उनको सूद दिया जायगा या नही ।

भी मेहर खन्द कषा दिया जायेगा उन को ।

बंधित ठादुर बास मागंब : विया जारेगा या नही, यह प्रापकी मर्जी हैं, लेकिन पाप इस को कंसीडर कीजिये । मेरी ध्राष से वह शिकायत हैं। मेरी रिकायत यहु नही है कि भाप ही फैसला करें। में ने कमेटी के वान्तं घमेंडमेंट दिया है उस में सब से भ्बलन ने ने सेक्रोती का नाम रसां है , यह बात नही है कि मुले किर्मी पर एतबार नही है भाप के सिषा। मैं तो कहता हुं कि जिन लोयों को भाप उस कमेंटी में रसते हैं पगर वह पह समझें कि वह घनजस्ट है तब भाप इस को मानिये। जुराक की तकाती का कुपा जो भाप ने सुद्ध घोप़ा स्लेक्त धार्य की प्रूक्ष में बामिल है क्षाने लोगों का पड़ा हारा है, जिनका हिसाक कः तक नहीं हो पाया है। इस में कितनी दी

 नहीं चुमा पदले । काप में स्टेटलेंट विना
 मुताल्किक स्टेटमेंट बिया ओो कि री? मूलवन्व दुरे के एतराज पर था। घ्याप के कहा कित जब
 पहले का बो किराया है उसे धाप बहूल नहीं करेगे । भाप ने बिल्फुल ठीक फरसाया भौर
 सेकित धारिर नतीजा क्या हुपा? सन् \{ल४। की $? x$ मगस्त से भष तक किराया बस्दूल किया जाता है क्योंकि भाप ने यह फरमाया कि जिस दिन से होली प्राष्टी fिकलेभर हुई उस में
 का मिमिस्ट्री क्या कहती है ? उस का कहना है, कि बरंन षाफ पूफ तो उस थादमी पर है जिस से किराया लेना है, वह साबित करे कि कब से भकुप्रान चुप्रा। लेकिन किराया तो भाप ले रहे है, भाप का फजं हैं कि भ्राप उस को साबित करे, वह कीमे करे ? इस लिये मेटी गुर्जारिश है कि वह जो रकम है इस में बहुन सी रीजेंहैं जो भाप की तबज्जह की मुस्तहिक है। धाप की मिनिस्ट्र्र के लोगों में से वहृत से
 स्ड पसंन्स को भी एतबार है। मं क्षाप का नाम कमेर्टा में नही लंता क्योंकि थाप क हाय तो बहुत f्रिजी हैं मेकिन भाप की मिनिस्द्री में जो ऐमे यादमी है बिन को भाप जानने हैं, उन को एक छोटी सी कमेटी बना बोजिये, मे माप को इस छोटट से काम के वास्ते तकन्तोफ नही वेना षाहता। मं यह भी नही कहता कि बह पालियामेट के एर्रेजेन्टेटिक्च हो, ध्रपने मिनिस्ट्री के लोगो की कमेटी बनाये जो कि वुदं ₹ नीनिग करे, लेकिन बह देसे जह्रकि बो रकम भ्राप सेता चाहते हैं वह किनवाक्या उस से हूू हैं। मेरा कहना है कि पगर धाप यह कहंते कि दो, तो बह दे तो दोगे, लेकिन सुबो वे नही वेंगे। मं कहता है कि जिस धादमी को फायदा वहुंचता है वह ल्वुपी से कपया वें, सस के मन्दर भाप की ज्यादा जान है, इस में नही कि जो हुया पाप चाहें वह्ह भाप को दे लेकिन डर के मारे दे । मेतो गु ग़रिका यद्ह है कि जित को दरघ्ल fिपायत fिलती

रही , जिन के बास्ते हुक्म हो चुका कि उन का किराया वसूल नही होगा, कम से कम उन पर तो भाप जलर हुक्म वें, उन की फाइलों पर कार्रबाई करवायें। भ्षाय ने उस को तोषा है लेकिन उन के नाम किर हुपमनामें जाती हो गये है इसलिये घ्राप को उन को फिर देखलना चहिये।

मैं घपने फर्गें में कोताही करंगा भरग में जो पुराने किले का भगड़ा है उस के एव्स पर थाप को मुकवारकताद नू दू। मं भापको नुगरकबाद देता ${ }^{\circ}$, भाप ने जों स्टेटमेंट कल दिया, उस के बरे में कि भ्राप प०००० गन्मलेमेन्ट्त को देने को तेयार है । माञ्र सल जरणानि गों को तरफ से भाप को मुबारकवाद ोेनें के लिये म्बड़ा हूं। भाप के ऊपर जो हमारा कलेम हैं वह यह है हि जब तक क्राप यहां पर मिनिस्टर रहें, बब तक भाप वहां का बार्ं न बोटे जब तक भाष उन को वेमा न लें। में ने धजं किया था कि मुमीबत वह होतो है कि भाष के होने हुए भी हम पर ज्यादती होती हैं। माज कारपोरेान हम से ₹०० रु० एक नकरो के मागती हैं। जिस तरह से भाप ने बाजपेनी जी को कहा उस तरह से कह कर मुक्षे न टालिये। मेरा कहना यह है कि सारी मुसीबतों को देबने हैए प्राप उन कों मकान बना कर तीजिये, माप उन को $x ० 0$ ₹० मत दीजिए।

घगर भाप उनको मकान बना कर वेने पे तो उन को कोई दिक巾त नही है ।

दूपरी बात जो में पाप से पर्ज कर रहा ह वह यह कि भाप ने बुद फरमाया था परस्ं कि सिफे सेटलमेंट कमिइनर ₹न केसेज को वेबने के बाविल होंगे। सिफं वही उाइरेक्षान वते कि जो धदा कर सकते हैं लेकिन करोे नद्हो है। यह भल्फाज सस में दर्ज है :

> "stating the grounds therefores we do not know what the grounde are"


[पंशि ठादुर बास थार्गय]
लिख्र बीजिये कि घगर एनिलिटी टु वे होते हए भी कंटुमेसी नहीं है तो उस बे नहीं लिया चयेगा। जैसा मूलबंद जी हुदे ने फरमाया, घा में दर्जं है कि विसकेशन है क्रन केसेख के धन्दर सिबिल प्रोसिजर कोट में बह्ह हल बरी उस्रूल सब जग्ह एप्लाई करते है। प्रगर चाप यह करें कि माप बराबर का हु देते हैं इसेरों के वर्तलाफ तो में कहता हूं कि यहु बाप का कहना बजा नहीं हैं। भाप ने डेट शेडजस्टमेंट ऐक्ट में दका ३० में लिखा त्वुमा है कि भाप लोगों को कैद नही करेंगे।

> "Between man and man, between decreeholder and judgement debtor, no displaced person can be sent to jail"

मिं ने हेट ऐब्बस्टमेंट ऐषट की दफा 1० का हालाला दिया षा। वंगाब टेमेन्नी ऐबट की दका है में कहा गया चा कि किसी च्रुाहिरा को मालिक मकान रेंट के निये जेस नहीं मेज सकता। मैं चाहता हं कि २ सेक्यन में जान बूह कर उयूज मही देते हैं उन के बिलाफ मी कारबाई की खाय । बो दे सकले हैं जौर बदमाध्री करते है उन के जाष मुपे कोई हमदर्दीं नही है, मैं हस बरूल के चाथ सहमत नहीं हू, लेकिन ध्रगर ध्राप यह कहें कि लोगों की निगाह में घाप यह बहुत बस्दा कानून बना दों है, तो बह धाप की पल है। दुनिया में कोई मी घार्चा मती ोेखी से कंद में नही भेषा बाता। साग का सारा ला बेन्ज हो गया है। क्या मैं घी गाउनिल साहम का ह्रवासा कू किन्दोंने कहा कि हम किसी यादमी को उस के किराया के बारे में जेल नहीं के नेंगे। पह भापकी मूस्ल समा थालिसी है । स्त पासिसी में भाष निसके की क्षलाफ चाह्द्वंगे कारंबाई करेंगे , क्योंकि इस मामले में क्षाप को wज्यार विया का कूका है, तब क्या मै बहा मान दूकि सो दका २? बनी की यह उस हो धलग का बनी है थीर बही ऐेसी है यो कि घाम कोगों ह है में है।

हमने स्वेषल ला बनाया बीर स्वेष्ड अकस्यार बिये । लेकित में कषब से फर्ज करणा
 लोगों ते जो किरापा दे भी नहीं सकते हों उन ठे मी भाप रेंट बहूल करना बाहते हैं । मापले पपनी तार्रीर में बहर रस के बारे में करु माया है लेकिन तक्ररीर में उसका fिक कर ोेने से तो काम नहीं जलने बाला है क्योंकि यह स्सी तो यहीं रह जायली। इस्सालक को के उन के बाबत जो भपनी तरमीर्ये सुमाई है उन पर शौर कर के उन को क्रदूल किया जाय या किर मिनिस्टर साहवं धपनी तमाम स्वीष सेंटिलमेंट घफ़सर के पास भेज ऐें जो कि हर केस को fिसाइड करते वक्त स्पीच को रेक़र कर लें ससी कीज को मद्टेरजर रबते हैर मैं ने $\gamma$ जम्बर की तरमीम वेश की है किस से कि सटिलमेंट धफसर को मासूम हो जाय कि मेरे हस से ज्यादा मह्तयारात नही है हररे कहीं बह गुस्से में धा न जाय क्योंकि गुस्सा उसका आयज है। मे हस से रंकार नही करता कि गबनेंटें का जो रेषपू जीज पर रेट बकाया हो वहु उन से जैसे मी हो बत्रूल किया जाय मीर ऐसे केसेज में जिन में कि सब टेनेन्टस से तो बहु किराया बस्लूल करते रदें लेकिन गबनेमेंट को रैट न दें तो बैसे केसेख में सरकान भगर सली़ी बरतती है तो वहा समन में धाने बाली बाता है बयोंकि बह वेंतग कौनेसिटी में होटे हुए मी भिट दे नही करते हैं लेकिन मुक्षे पह हर है कि ऐसे केसेंज में हस तरह की भाषिटरेगी पाबर देना हत्गर किसी तरह मे उम के ह्राप बंबे द्र, हस तरह्इ की घनलिमिटेड कीर थानिहरेगी पाबर नुल्सान देह साषित दो सकती है। इस बास्ते मैं ने यह घपतने $x, y$ कीर \& च्वम्बर की तरमीमें ह्वाउस के सामने मंज़ी के
 सारिक्रि क्नको क्रवृम कर लें 1 हैसाक का जकाता यही है कित वह वरसीमें मनर की जायें।



हमना ही भर्त क्रमा चाहता हों कि जो
 दिलामा घाहता है । मूं ने यह्ह कहा था कि चगर कोई ऐसा केस क्षो जो कि रिदर्विग हो हाँ हो तो उसकी बाबत बोर्ई प्म० पी० मून सित्य समतो है
 चास भार्गंब के दिल में लद्बात हैं, दिस में हर 6. घौर तकरीवन बह नमाम कीजें तो कि उन्होंन घाज कही बह्ह उन्होंने भाज मे सीन घं पहले मी धपनी नकरीर में कही चीं। उन्होंने कोई नई बात नही बही। प्र्न जोओ के मुलास्थिक उस बक्त भी मोषा गया था। घब्ब घ्राज मेने पाम पाबमं हैं। म्रगर प्रापको कोई छेगी कीजा नजर घाती है जिस में कि माप ममझते है कि शारणाषययो के माय इंसाफ
 अयार द्रं। बाकी रहा कि साहल हृष्म कही ग्हेंगे घौर गोरया कही रहेंगी तो उस के लिए ते बे कार परेदान होंते है क्योंक जब तक अम्हरियत कसती के उम बक्न तक यह्द सदन् भी चनता संश्रां घंरूमरा मदन् मी चलता है बोर साल में $\varepsilon, v$ महीने वालियामूट्र बैटती है कीर कुष्ण को मजदरन ज्यादातर यही दिलली में रहना पड्ता है भने दो गोपिया कही हो। ईस्टने पाकिस्तान में हो या कही घौर। सेकिन भं तो धपना बेरतर बक्त यही दिल्नी म ? ज्ञारता हैं थौर हसलिये उमको कोई चिन्ता नस्री होनी काहिये घोर ऐमा मी नदी है कि
 जारणार्थी माई है मे उनको कोर्द मल जान そ 1 थासिर गबर्नमेंट चलती है कौर यहा पर भिन्स्ट्री डायम है प्रोर वह काम कर्ती审
 की क्रुण गोषिषों के कर्ं गो उतार कर




मी हें, र्जाई भी हैं लिड्राफ मी है सीर दुगाला भी है 1 घन मेरे दोस्त को तो द्रम्रसल मेरा छुक्रमुजार होना काहिये कि में ने इष रेक्जूयी जाषलम को fबलकुल पूरी नरह तो मुकम्मिल नहीं किया घौर उस वज्ह से कुछ लोग घापके पास का जाया करते हैं घोर भापको यहां उनकी नुमायन्दगी करने घौर उसके लिये घपने दर्द के हाहार करने का मोला मिल गया । काफो ग्राबलम हल हो दुकी है बोरी़ सी बकाया है 1 मे तसल्ली दिलाता है घोर यकीन दिलाता हूं fक में डसकों म्लत्रो पाला नहीं हुं । मेरा फंड है कि जिनका कि है मिनिस्टर है जिन के कि साय में ने घतना कज्ञलीफात उठाई घौर इतना बक्त गुजारा, उनफ़ो मल जने को कमी भी मेरे से नबत्कों करे। जो कुछ होगा इंसाफ की इ से उनके साब बर्ताव किया जायगा, पहले मी किस्य गया है घोर मागे भी कइसे रूेगे।

Mr. Deprity-Epeaker: I pui amendments 4, 5 and 6 to the House.

The amendment Nos. 4, 5 and 6 were put and negatived.

Mr Depraty-Epeaker: The question 18*
"That Clause 2 stand part of the Bill".

The motzon was adopted.
Clause 2 was added to the Bit Mr Deprity-8peaker: The question 45:

-That Clause 1, the Znactans Formula and the Title stand part of the Bill".<br>Those in favour will say "Ape".<br><br>Mr. Deppety-Eyealior: Thome ngtime will en "No".

Some Hon. Members: No.

Mr. Deputy-Speakor: The Ayes have塱

Some Bon. Members: The Noes have st.

Mr. Depety-Speaker: Do they want to oppose the preamble?

8hri V. P. Nayar: Not the preamble, but the whole Bill.

Mr. Deputy-Speaker: Then the hon. Member did not hear what I put to the House.

Shri V. P. Nayar: We heard. We wanted to raise our emphatic protest.

Mr. Depaty-Spenker: On clause if
ghri V. P. Nayar: On the whole Bill. We are asking for a division on the whole Bill.

Mr. Depaty-Speaker: When I put the question that the Bill be passed, that should be raised.

Shri V. P. Nayar: We have defeated them by voice, we do not want a -count.

Mr. Depaty-Speaker: The Ayes have 4.

The motion was adopted
Clause 1, the Enacting Formula and the Title were added to the Bill
shir Micher Chamd Khatana: I beg to - move:
"That the Bill be passed".
Shri Naraynnankutty Menon rase-
Mr. Bupmaty-Spenker: Now we are tate.

Bhat Naragamenkutty Menoa: Only one point.

Mr. Depmety-Bpeaker: And one minute also. Motion moved:

That the Bill be passed."

MAY 4, 1050 Persone (Compenvation 14800 and Rehabilitation). Amendment Bill


#### Abstract

Shri Narayanankenty Menop (Mukandapuram): Replying to the first reading of the Binl, the hon. Minister referred to the magnanumuty shown to the refugees by the Government of India by providing abou: Rs. 200 crores. It is agreed on all hands that the Government of India have been magaanimous to the retugees, but the whole point involved here is not that anybody disagrees with the principle. It any one is in a posstion to pay the arrears of rent which by contract he is bound to pay and capriciously withholds payment, ne ahould be dealt with, but who is going to decide that in a particular case there is paying capacity and wilful negligence to pay


Our only complaint regarding the Bill is this. that from our experience of the administration of the Rehabilitation Ministry, discrimination is going to be practised, and this is a provision whereby discrimination cound run rampant. If this provision is to be administered by officials, regarding whose conduct we have got ample experience, it is going to work havoc on a large number of poor retugees.

If anybody who is bound to pay. having got the money does not pay, certainly the penal provisions should be invoked in order that the Government may get the money, but if this provision is incorporated in the Bill it is open to abuse; it the officials are given the oppcrtunity to decide in which particular case there is paying capacity and in which particular case the man should go to jail, certainly justice is not going to be done.

Because the doors are wide open tor making discrimination, as has bean made even in the application of the Rs. 200 crores by the Rehabilitation Ministry, there is no alternative left but to oppose the Bill tooth and nail, because this is going to work havoc on the poor refugees, and the rich refugee whom this Bill is supposed to effect is going to remain scot-tree. since there is no rafeguard or
guarantee that the officers will administer thus provision with justice to the poor rafugees, there is no alternakve but to oppose this Bill.

Mr. Deputy-Speaker: The question ia:

"What the Bill be passed."

The Lok Sabha divided Ayes 118;

Noes 87

## Division No. 131

Abdul Lateef. Shrs
Achar, Shri
Aney, Dr, M.S
Abpanappa, Stri
Arumurhem, Shri S. R.
Ayyakannu, Shri
Babunath Sunch, Shri
Bajaj, Shet Kemainayan
Betruila, Shei
Banerja, Shri P B
Barman, Shri
Baapppa, Shri
Bhagat, Shri B R
Bhyrgeva, Pandit M. B.
Bharana, Pandst Thekut Deo
Bhater, Shri
Bhartacharyye, Shri C K.
Bavwit, Shri Bhole Neth
Birendia Singhk, Shei
Boroonh, Shei P.C
Chanadek. Sheil
Cheturved, Shri
Chund Lat, Shri
Dalpt Sinsh, Shri
Das, Shat K K
Das, Shn Shree Nerejea
Deam, Shri Morarys
Dindod, Shei
Dwiveds, Shat M. 1.
Genappethy, Sbri
Gandhy Shrs Peroste
Gandhi, Shri M. M
Ghoal, Shet M $\mathbf{K}$.
Herveni, Shri Agear
Haneda, Shsi Subodis
Hem Raf. Sturi!
Jain, Shat M C.
Jene, shui X C.
Jtruailhamwala, Stai
Irotinin, Pandit I. P

## Amatr, SMI

Bamerfoc, Shai Pramouthement
Mancive, stuci S. M.
Eturuato, Sturi Naralite
Chapdrusenit Krio, Sher
Chmantrent, Stur T. 8 .
Chevan, Bter D. R .


## ATBS

Kealiwal. Shri
Kederis, Shri C M
Keahava, shri
Kastaya, Shrs
Kotoka, Shry Litedhur
Kureel, Shri B N.
Lachbs, Ram, Shr
Lahifi, Shri
Mufide Armed, Shrimed
Mast, Shri N. $B$.
Malviga, Sbre Motida
Manoyarpadas, Shra
Mesuraye Din, Shri
Mathur, Shri Hertah Curade
Mathur, Shri M D
Mehta, Shif $G$
Mehts, Shrt $\boldsymbol{\prime}$
Melkote, Dr
Mishre, Shri Bibhuts
Mishra, Shri M P
Miare, Shri R D
Miara Strit, R R
Mohuaden, Shei
Morarke, Shyi
Munsamy, Shri N. $R$
Murmu, Shri Pack
Musafir, Grans G. S.
Natr, Shri Kutikrwhneo
Narayacesarny, Shri R.
Naskar, Shis P. S.
Nayar, Dr Surhila
Nehru, Shrimati Uma
Pedahu, Shri K V.
Padan Dev. Shri
Pandey, Shri K. N.
Pamemene, Shei
Punne Lel, Shri
Patel, Shrt Rajealywer
Putel, Shui S. K. 1
Padiblas Reman, Shat

## NOBS

Gilkwed, Shri B. R.
Aurobindo Ghoraf, Shri
Evone, Stact Suctipan
Jedinar, Shei
Eve. Shei Probhat 3
Tenti, Shai D. A.
Thadiker, Shai
Eoditan, Sters
[14.40 hes

Redhe Rermen, Sten
Rernamarm, Shri S. V
Rapbir Singh, Ch .
Rane, Shri
Reo, Shri Jaganatha
Ratus, Shat Bhola
Reddy, Shri $K$ C.
Sadhu Rem, Shri
Sthu, Siors Rementawer
Sagel, Sardar A. S
Stmonta, Sbri S. C.
Smanatinher, Dr
Samgarna, Shri
Sutish Chandra, Sked
Scindia, Shtunatz Vifage Reile
Seltu, Shri
Ser, Shat A. K
Sen, Shri P. G.
Sharma, Shri D C.
Sharma, Shrif R. C.
Suddrab, Stres
Singh, Shri Jang Behedur
Singh, Sturi K. N.
Smeh. Shri M. IN.
Sinha, Stri Gujendra Prued
Suhin, Shr Saryendie Niermge
Subberayan, Dr. P.
Sumat Preend, Stur
Surnder Lal, Shri
Tantia, Stun Racealbwor
Terig, Stars A. M.
Tewnat, Shui Dwartwath
Tula Ram, Stri
Uike, Shed
Umirwo Singh, Shai
Upedyany, Pandis Minnethear Dett
Varme, Shri R.
Vram, Shry Radrelat
wadiwn, Stur
Wexnix, Stel Ballatalum

Malm, Start R.C
Maroay, Shut

Molam Swirup, Stri
Mulerive, Shn H. M.
Netro Shal Vamenere
Noper, Stai V. P.
Profimani, 5mir

Pall star U. L.
Prodhen, Shri B. C.
Pumooste, Shrit
Mes, Stwi Khuilameqt
Rapendra Slingh, Shri

> Execens Granta I4804

Suspadhu, Shes
Vaipegre, Shex
Valve shat
Veram, Shat Remal!

The motion wat adopted.
Some Hon, Mernbers : Shame, shame.

Lass hrs.
DBMANDS FOR EXCESS GRANTE* (1058-50)

Mr. Depraty-Epenher: The House will now proceed with discussion and voting on the Demands for Excess Grants (General) for 1955-56.

Demand No. 6-Imbian Posts and Thumbapres Difpartagiant

Mr. Depmety-ippeaker: Motion moved:
"That a sum of Rs. $1,01,173$ be granted to the President to make good an excess on the grant in respect of Indian Posts and Telegraphs Department' for the year ended the 31st day of March. 1956 "

Dempand No 24-Miscellaneous Expenditure under ter mentetry of Excrernal Afradrs

Mr. Depaty-Speaker: Motion moved:
"That a sum of Rs. 19,772 be granted to the President to make good an excess on the grant in respect of Miscellaneous Expenditure under the Ministry of Extrrnal Affairs' for the year end d lip 31st day of March, 1956"

## Demand No. so-Stameps

Mr. Deprety-8peaker: Motion moved:
"That a sum of Rs. $11,95,551$ be granted to the President to make good an excess on the grant in respect of 'Stamps' for the year ended the 31st day of March. 1058."

Damand No. 39-Miscmizarfors
 State Govemanimis

Ner. Depaty-8peaker: Motion moved:
Chat a sum of Ra. 76,147 be granted to the President to make gojd an excess on the grant in respect of Miscellaneous adjustments between the Unicn and State Governments' for the year ended the sist day of March. 1958 "

Demand No. 51-Cabinetr
Mr. Depaty-Speaker: Motion mbved:
"That a sum of Rs 58.742 be granted to the President to make good an excess on the grant in respect of 'Cabinet' for the year ended the sist day of March, $1956^{\circ}$

Mr. Deputy-Speaker: Motion moved:
'That a sum of Rs. $4,16,808$ be granted to the President to make grood an excess on the crant in Yespect of Ministry of Information and Broadcasting for the tear ended the 3lst day of March. $1956{ }^{\prime \prime}$

Ar. Depety-speaker: Motion moved:
"That a sum of Ra. 2,57,169 be franted to the President to make

[^2]
[^0]:    "Ainy aum payable to the Government in reapect of any property in the compensation pool may be recovered in the mape manner as an arrear of land revenue"

    This is the law It has bien laid dows in section 21, of this Aet.

[^1]:    "A sum shall be deemed to be payable to the Custodian notwithstanding that its recovery is berred by the Indian IImitation Act, 1008."

[^2]:    Moved with the recommendation of the Preaddent.

